

HARYANA VIDHAN SABHA

RESUME

OF

BUSINESS TRANSACTED

BY THE

THIRTEENTH HARYANA VIDHAN SABHA

DURING

THE FIFTEENTH (AUGUST) SESSION, 2019

WITH

APPENDIX CONTAINING DAILY BULLETINS



HARYANA VIDHAN SABHA SECRETARIAT

CHANDIGARH

AUGUST, 2019

PREFACE

The following pages contained Resume of Business transacted by the Thirteenth Vidhan Sabha during its Fifteenth Session held from 02nd August, 2019 to 06th August, 2019 together with the Bulletins issued daily after the adjournment of each sitting of the Sabha.

It is hoped that the publication would be found useful by Members and others who may wish to know in detail the work done on each day by the Vidhan Sabha in its above said dates.

Any suggestion for the further improvement of this publication in future would be welcomed.

Chandigarh
,2019

Secretary.

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STATEMENT REGARDING COUNCIL OF MINISTERS ETC.

As on 02.08.2019

SPEAKER

Shri Kanwar Pal

DEPUTY SPEAKER

Smt. Santosh Yadav

COUNCIL OF MINISTERS

CHIEF MINISTER

Shri Manohar Lal

MINISTERS

1. Shri Ram Bilas Sharma, Education Minister
2. Capt. Abhimanyu, Finance Minister
3. Shri Om Prakash Dhankar, Agriculture Minister
4. Shri Anil Viji, Health Minister
5. Shri Narbir Singh, Public Works Minister
6. Smt. Kavita Jain, Urban Local Bodies Minister
7. Shri Krishan Lal Panwar, Transport Minister
8. Shri Vipul Goel, Industries & Commerce Minister

MINISTERS OF STATE

9. Shri Manish Kumar Grover, Minister of State for Cooperation
10. Shri Krishan Kumar Bedi, Minister of State for Social Justice & Empowerment
11. Shri Karan Dev Kamboj, Minister of State for Food & Supply
12. Dr. Banwari Lal, Minister of State for Public Health Engineering

SECRETARY TO LEGISLATURE

Shri R.K. Nandal

STATEMENT REGARDING PARTY POSITION IN HARYANA VIDHAN SABHA**AS ON 2nd August, 2019.**

1. Hon'ble Speaker	01
2. Bhartiya Janata Party	46
3. Indian National Congress	16
4. Indian National Lok Dal	10
5. Bahujan Samaj Party	01
6. Shiromani Akali Dal	01
7. Independent	05
8. Vacant	10

Total	90

**SUMMONING, SITTINGS AND PROROGATION OF THE
HARYANA VIDHAN SABHA**

The Thirteenth Haryana Vidhan Sabha was summoned to meet for its Fifteenth Session in the Hall of Haryana Vidhan Sabha, Vidhan Bhawan, Chandigarh, on the 2nd August, 2019, by an order of the Governor dated the 17th July, 2019, and continued to meet till the 6th August, 2019, when it was adjourned sine-die. It was later prorogued by an order of the Governor dated the 8th August, 2019.

During the Session, the Sabha held 3 sittings, as may be seen from the programme observed.

PROGRAMME OBSERVED BY THE THIRTEENTH HARYANA VIDHAN SABHA DURING ITS FIFTEENTH SESSION HELD FROM 2nd AUGUST, 2019 TO 6TH AUGUST, 2019.

Dated	Programme
<p>1. 2nd August, 2019 (2.00 P.M. to 4.24 P.M.)</p>	<p style="text-align: center;">2.</p> <p>1. Obituary References (For details see under the heading 'References')</p> <p>2. Presentation and adoption of the First Report of the Business Advisory Committee.</p> <p>3. Presentation of Eighth Preliminary Report of the Committee of Privileges regarding Privilege issue and extension of time for presentation of the final report.</p>
<p>THE CHAIRPERSON COMMITTEE OF PRIVILEGES:</p>	<p>to present the eight Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for misleading the House on 29th August, 2016 and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pocket of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.</p>
<p>ALSO</p>	<p>to move that the time for presentation of the final Report to the House be extended upto the first sitting of the next Session.</p> <p>But on a suggestion made by the Parliamentary Affairs Minister to withdrew the Privileges motions and the Hon'ble Speakers withdrew the Privileges motions with the sense of the House against Shri Karan Singh Dalal and Shri Kuldip Sharma, M.L.As. and Shri Kehar Singh, Ex-M.L.A.</p>
<p>5th August, 2019 (2.00 P.M. to 7.35 P.M.)</p>	<p>1. OFFICIAL RESOLUTION Regarding Article 370 (Carried) (For text of the Resolution/Details see heading 'Resolution').</p> <p>2. Presentation of the Supplementary Estimates for the year 2019-2020 (First Instalment).</p> <p>3. Presentation of the Report of the Committee on Estimates on the Supplementary Estimates for the year 2019-2020 (First Instalment).</p> <p>4. Discussion and Voting on Demands for Supplementary Estimates for the year 2019- 2020 (First Instalment).</p>
<p>6th August, 2019 (10.00 A.M. to 06.30 P.M.)</p>	<p>1. Motion Under Rule 15 regarding exemption of the day's proceeding from the provisions of the Rule "Sitting of the Assembly", indefinitely. (Carried)</p> <p>2. Motion Under Rule 16 regarding adjournment of the Assembly Sine-die. (Carried)</p> <p>3. <u>LEGISLATIVE BUSINESS:-</u> Bills introduced/considered and passed-</p> <p>(i) The Sports University of Haryana Bill, 2019.</p>

- (ii) The Haryana Appropriation (No.3) Bill, 2019.
 - (iii) The Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019.
 - (iv) The Haryana Municipal (Second Amendment) Bill, 2019.
 - (v) The Haryana Municipal Corporation (Second Amendment) Bill, 2019.
 - (vi) The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019.
 - (vii) The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019.
 - (viii) The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019.
 - (ix) The Haryana Control of Organised Crime Bill, 2019.
 - (x) The Motor Vehicles (Haryana Amendment) Bill, 2019.
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RESIGNATIONS OF MEMBERS

Sr. No.	Name	Date of Resignation
1.	Shri Ranbir Gangwa	20.03.2019
2.	Shri Kehar Singh	24.03.2019
3.	Shri Nayab Singh	03.06.2019
4.	Shri Balwan Singh Daulatpuria	06.06.2019
5.	Shri Parminder Singh Dhull	25.06.2019
6.	Shri Zakir Hussain	03.07.2019
7.	Shri Ram Chand Kamboj	23.07.2019
8.	Prof. Ravinder Baliala	01.08.2019
9.	Shri Jai Tirath	01.08.2019
10.	Shri Naseem Ahmed	05.08.2019
11.	Shri Jasbir Deswal	05.08.2019
12.	Shri Dinesh Kaushik	06.08.2019
13.	Shri Rahish Khan	06.08.2019
14.	Shri Makhan Lal Singla	06.08.2019
15.	Shri Tek Chand Sharma	13.08.2019
16.	Shri Nagender Bhadana	13.08.2019
17.	Shri Ravinder Machhrouli	13.08.2019
18.	Shri Pirthi Singh	03.09.2019
19.	Shri Rajdeep	03.09.2019
20.	Shri Anoop Dhanak	03.09.2019
21.	Smt. Naina Singh Chautala	03.09.2019
22.	Shri Balkaur Singh	25.09.2019

PANEL OF CHAIRPERSONS

On the 23rd July, 2019 the Hon'ble Speaker nominated the following members on the Panel of Chairpersons for August Session, 2019 under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly:-

1. Shri Gian Chand Gupta, M.L.A.
 2. Smt. Santosh Chauhan Sarwan, M.L.A.
 3. Shri Anand Singh Dangi, M.L.A.
 4. Shri Om Parkash Barwa, M.L.A.
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(i) BUSINESS ADVISORY COMMITTEE

[Nominated on the 25th October, 2016 allowed to continue on 23rd July, 2019 under Rule 33 (1) and (3)]

- | | |
|--|------------------------|
| 1. Shri Kanwar Pal, Hon'ble Speaker | Ex-officio Chairperson |
| 2. Shri Manohar Lal, Hon'ble Chief Minister | Member |
| 3. Shri Ram Bilas Sharma, Parliamentary Affairs Minister | Member |
| 4. Capt. Abhimanyu, Finance Minister | Member |
| 5. Shri Abhay Singh Chautala, Leader of Opposition | Member |
| 6. Smt. Kiran Choudhry, M.L.A. | Member |

Special Invitee

Smt. Santosh Yadav, Hon'ble Deputy Speaker

(ii) PUBLIC ACCOUNTS COMMITTEE

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 21st February, 2019 to nominate the members of the Committee on Public Accounts for the year 2019-2020 has nominated the following Chairperson/Members on 10th April, 2019 to serve on the Committee on Public Accounts for the year 2019-2020:-

1. Shri Gian Chand Gupta, M.L.A.	Chairperson
*2. Shri Parminder Singh Dhull, M.L.A	Member
**3. Shri Jai Tirath, M.L.A	Member
4. Shri Bakhshish Singh Virk, M.L.A	Member
5. Shri Harvinder Kalyan, M.L.A	Member
6. Dr. Pawan Saini, M.L.A	Member
7. Shri. Randhir Singh Kapriwas, M.L.A	Member
8. Dr. Krishan Lal Middha, M.L.A	Member
9. Shri Nagender Bhadana, M.L.A	Member

* Resignation of **Shri Parminder Singh Dhull, M.L.A** from the membership of Haryana Vidhan Sabha was accepted by the Hon'ble Speaker w.e.f **25.06.2019**.

** Resignation of **Shri Jai Tirath, M.L.A** from the membership of Haryana Vidhan Sabha was accepted by the Hon'ble Speaker w.e.f **01.08.2019**.

(iii) COMMITTEE OF ESTIMATES

The following Members have been nominated by the Hon'ble Speaker on 9th April, 2019 to serve on the Committee on Estimates for the year 2019-2020 under Rule 233 (2) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Smt. Prem Lata, MLA	Chairperson
2.	Shri Udai Bhan, MLA	Member
3.	Shri Bhagwan Dass Kabir Panthi, MLA	Member
4.	Smt. Latika Sharma, MLA	Member
5.	Shri Naresh Kaushik, MLA	Member
6.	Shri Randhir Singh Kapriwas, MLA	Member
7.	Shri Om Prakash Yadav, MLA	Member
8.	Smt. Naina Singh Chautala, MLA	Member
9.	Shri Lalit Nagar, MLA	Member

(IV) COMMITTEE ON PUBLIC UNDERTAKINGS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following members to serve on the Committee on Public Undertakings for the year 2019-2020 under Rule 235 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his order dated 09.04.2019.

1. Shri Mool Chand Sharma, M.L.A.	Chairperson
2. Dr. Raghuvir Singh Kadian, M.L.A.	Member
3. Shri Abhay Singh Chautala, M.L.A.	Member
4. Shri Bikram Singh Yadav, MLA	Member
5. Dr. Kamal Gupta, MLA	Member
6. Smt. Seema Trikha, MLA	Member
7. Shri Rajdeep Singh Phogat, MLA	Member
8. *Shri Tek Chand Sharma, MLA	Member
9. Shri Bishamber Singh Balmiki, MLA	Member

*Shri Tek Chand Sharma, MLA has resigned from the Membership of the Committee on Public Undertakings on 06.08.2019 resignation accepted by the Hon'ble Speaker on 13.08.2019.

(V) RULES COMMITTEE**(Nominated on the 28th April, 2015)**

1.	Shri Kanwar Pal, Hon'ble Speaker	Ex-Officio Chairperson
2.	Shri Bhupinder Singh Hooda, MLA	Member
3.	Shri Randeep Singh Surjewala, MLA	Member
4.	Shri Abhay Singh Chautala, MLA	Member
*5.	Shri Parminder Singh Dhull, MLA	Member
6.	Dr. Abhe Singh Yadav, MLA	Member
7.	Shri Ghan Shyam Dass, MLA	Member
8.	Shri Gian Chand Gupta, MLA	Member

* Resignation from the Membership of the Haryana Legislative Assembly on 25th June, 2019.

(VI) COMMITTEE ON GOVERNMENT ASSURANCES

Nominated by the Hon'ble Speaker on 9th April, 2019 under Rule 244 (1) for the year 2019-2020.

	1. Dr. Raghuvir Singh Kadian, M.L.A.	Chairperson
	2. Smt. Geeta Bhukkal, M.L.A.	Member
	3. Smt. Shakuntla Khatak, M.L.A.	Member
	4. Shri Bhagwan Dass Kabir Panthi, M.L.A.	Member
	5. Shri Sukhvinder, M.L.A.	Member
	6. Shri Tejpal Singh Tanwar, M.L.A.	Member
	7. Shri Makhan Lal Singla, M.L.A.	Member
	8. Shri Ved Narang, M.L.A.	Member
	9. Shri Anoop Dhanak, M.L.A.	Member
*	10. Shri Parminder Singh Dhull, M.L.A.	Special Invitee
*	11. Shri Balwan Singh Daulatpuria, M.L.A.	Special Invitee
*	12. Shri Ram Chand Kamboj, M.L.A.	Special Invitee

* Shri Parminder Singh Dhull, MLA, Shri Balwan Singh Daulatpuria, MLA. and Shri Ram Chand Kamboj, MLA were nominated by the Hon'ble Speaker as Special Invitees to serve the Committee on Government Assurances w.e.f. 15th May, 2019 for the remaining period of the year 2019-2020. Shri Balwan Singh Daulatpuria MLA. resigned from his seat w.e.f. 6th June, 2019, Shri Parminder Singh Dhull, MLA. resigned from his seat w.e.f. 25th June, 2019 and Shri Ram Chand Kamboj MLA. resigned his seat on 15th July, 2019 which has been accepted by the Hon'ble Speaker, Haryana Vidhan Sabha on the 23rd July, 2019.

(VII) COMMITTEE ON SUBORDINATE LEGISLATION

[The Committee was constituted w.e.f. 9th April, 2019 vide Haryana Vidhan Sabha Secretariat Notification No. HVS-SLC-1/2019-20/34, dated 10th April, 2019]

1. Smt. Santosh Chauhan Sarwan, M.L.A.	Chairperson
2. Shri Anand Singh Dangi, M.L.A.	Member
*** 3. Prof. Dinesh Kaushik, M.L.A.	Member
** 4. Shri Naseem Ahmed, M.L.A.	Member
5. Shri Jaiveer Singh, M.L.A.	Member
6. Smt. Rohita Rewri, M.L.A.	Member
7. Shri Subhash Sudha, M.L.A.	Member
8. Advocate General, Haryana.	Member

* SPECIAL INVITEES

- (i) Shri Kuldip Sharma, M.L.A.
- (ii) Shri Karan Singh Dalal, M.L.A.
- (iii) Shri Sukhvinder, M.L.A.

* Shri Kuldip Sharma, M.L.A., Shri Karan Singh Dalal, M.L.A. and Shri Sukhvinder, M.L.A. are nominated as Special Invitee of the Committee on dated 15th May, 2019, vide Notification No. HVS-SLC-1/2019-20/52, dated 16th May, 2019.

** Shri Naseem Ahmed, M.L.A. resigned his seat in the Haryana Legislative Assembly vide dated 5th August, 2019, vide Notification No. HVS-LA-99/2019/72, dated the 5th August, 2019.

*** Prof. Dinesh Kaushik, M.L.A. resigned his seat in the Haryana Legislative Assembly vide dated 6th August, 2019, vide Notification No. HVS-LA-102/2019/76, dated the 6th August, 2019.

(VIII) HOUSE COMMITTEE

(Nominated on 09th April, 2019 for the year 2018-2019 under Rule 265)

- | | |
|---------------------------------------|------------------------|
| 1. Smt. Santosh Yadav, Deputy Speaker | Ex-Officio Chairperson |
| 2. Shri Naseem Ahmed, MLA | Member |
| 3. Smt. Bimla Chaudhary, MLA | Member |
| 4. Shri Shyam Singh Rana, MLA | Member |
| 5. Shri Ravinder Kumar, MLA | Member |
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**(IX) COMMITTEE ON THE WELFARE OF SCHEDULED CASTES,
SCHEDULED TRIBES AND BACKWARD CLASSES**

(Nominated on 9th April, 2019 under Rule 266)

The Hon'ble Speaker, having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 21st February, 2019 to nominate members of the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2019-2020, has nominated the following Chairperson and Members on 9th April, 2019 to serve on the Committee on the Welfare of Scheduled Castes, Scheduled Tribes and Backward Classes for the year 2019-2020:-

- | | | |
|-----|-----------------------------------|-------------|
| 1. | Shri Balwant Singh, MLA | Chairperson |
| 2. | Smt. Kiran Choudhary, MLA | Member |
| 3. | Shri Pirthi Singh, MLA | Member |
| 4. | Smt. Bimla Chaudhary, MLA | Member |
| 5. | Shri Kulwant Ram Bazigar, MLA | Member |
| 6. | Shri Bishamber Singh Balmiki, MLA | Member |
| 7. | Shri Rajdeep Singh Phogat, MLA | Member |
| 8. | Shri Balkaur Singh Kalanwali, MLA | Member |
| *9. | Shri Rahish Khan, MLA | Member |

The Committee was constituted w.e.f 9th April, 2019 vide Haryana Vidhan Sabha, Secretariat Notification No. HVS.Wel.SC,ST&BC/1/2019-20/35, dated 10th April, 2019.

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- * Shri Rahish Khan, MLA resigned from the Haryana Legislative Assembly on dated the 6th August, 2019.

**(X) COMMITTEE OF PRIVILEGES
(AUGUST SESSION, 2019)**

**NOMINATED WITH EFFECT FROM 30TH AUGUST, 2016 UNDER RULE 286
(1) OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE
HARYANA LEGISLATIVE ASSEMBLY.**

1. Shri Ghanshyam Dass, M.L.A	Chairperson
2. Shri Sri Krishan Hooda, M.L.A	Member
3. ShriNaresh Kaushik, M.L.A	Member
4. Prof. Dinesh Kaushik, M.L.A	Member
5. Shri Jaiveer Singh, M.L.A	Member
6. Shri Umesh Aggarwal, M.L.A	Member
7. Sh. Mool Chand Sharma, M.L.A	Member
8. Dr. Pawan Saini, M.L.A	Member
9. Sh. Tek Chand Sharma, M.L.A	Member

(REPORT PRESENTED/LAID)

Sr. No.	By whom Presented	Date on which Presented/laid	Report
1.	Sh. Ghanshyam Dass, Chairperson of the Committee of Privileges.	02.08.2019.	Eighth, Seventh and Fifth Preliminary Report of the Committee of Privileges.

(1) Eighth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notices of by Sh. Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(2) Seventh Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by Sh. Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(3) Fifth Preliminary Report of the Committee of Privileges of the Haryana Vidhan Sabha with regard to the question of alleged breach of Privilege given notice of by

Sh. Shyam Singh Rana, MLA against Shri Kehar Singh, MLA for the extension of time up to the first sitting of the next Session for the presentation of the Final Report thereon.

(XI) COMMITTEE ON PETITIONS

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on the Committee on Petitions for the year 2019-20 under Rule 268 of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 09th April, 2019.

1.	Shri Ghanshyam Dass, MLA	Chairperson
2.	Shri Jai Parkash, MLA	Member
3.	Shri Karan Singh Dalal, MLA	Member
4.	Smt. Geeta Bhukkal,, MLA	Member
*****5.	Shri Zakir Hussain, MLA	Member
6.	Shri Anoop Dhanak, MLA	Member
*7.	Dr. Krishan Lal Middha, MLA	Member
**8.	Smt Shakuntla Khatak, MLA	Member
*** 9.	Shri Sri Krishan, MLA	Special Invitee
**** 10.	Shri Jagbir Singh Malik, MLA	Special Invitee
***** 11.	Shri Ved Narang, MLA	Special Invitee

* Dr. Krishan Lal Middha, MLA was resigned vide Notification No. HVS/Petition/1/2019-20/48 dated 15th May, 2019.

** Vide Notification No. HVS/Petition/1/2019-20/49, dated 15th May, 2019. The Hon'ble Speaker has been pleased to nominate Smt. Shakuntla Khatak, MLA to serve the Committee on Petitions as a Member for the remaining period of the year 2019-20.

*** Vide Notification No. HVS/Petition/1/2019-20/47, dated 15th May, 2019. The Hon'ble Speaker has been pleased to nominate Shri Sri Krishan, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2019-20.

**** Vide Notification No. HVS/Petition/1/2019-20/47, dated 15th May, 2019. The Hon'ble Speaker has been pleased to nominate Shri Jagbir Singh Malik, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2019-20.

***** Vide Notification No. HVS/Petition/1/2019-20/47, dated 15th May, 2019. The Hon'ble Speaker has been pleased to nominate Shri Ved Narang, MLA to serve the Committee on Petitions as a Special Invitee for the remaining period of the year 2019-20.

***** Vide Notification No. HVS-LA-75/2019/58, dated 3rd July, 2019. The Hon'ble Speaker has accepted the resignation of Shri Zakir Hussain, MLA from the seat namely, 79-Nuh Assembly Constituency in the Haryana Vidhan Sabha w.e.f 03.07.2019.

**(XII) COMMITTEE ON LOCAL BODIES & PANCHAYATI RAJ
INSTITUTIONS**

(Nominated on 09th April, 2019)

The following Chairperson/Members have been nominated by the Hon'ble Speaker w.e.f. 09th April, 2019 to serve on the Committee on Local Bodies & Panchayati Raj Institutions for the year 2019-2020 under Rule 272 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Aseem Goel, M.L.A.	Chairperson
2.	Shri Sri Krishan, M.L.A.	Member
3.	Shri Jagbir Singh Malik, M.L.A.	Member
4.	Shri Ghanshyam Saraf, M.L.A.	Member
5.	Shri Naresh Kaushik, M.L.A.	Member
6.	Shri Mahipal Dhanda, M.L.A.	Member
7.	Shri Umesh Aggarwal, M.L.A.	Member
****8.	Prof. Ravinder Baliiala, M.L.A.	Member
9.	Shri Om Parkash Barwa, M.L.A.	Member

Special Invitees

- *1. Smt. Bimla Chaudhary. M.L.A.3
- **2. Dr. Krishan Lal Middha, M.L.A.
- *****3. Shri Naseem Ahmed, M.L.A.

* Smt. Bimla Chaudhay, M.L.A. and Dr. Krishan Lal Midha, M.L.A. was nominated by the Hon'ble Speaker as Member to serve on the Committee w.e.f. 15th May, 2019 for the remaining period of the year 2019-2020.

*** Shri Naseem Ahmed, M.L.A. was nominated by the Hon'ble Speaker as Member to serve on the Committee w.e.f. 28th May, 2019 for the remaining period of the year 2019-2020.

**** Shri Ravinder Baliiala, M.L.A. resigned from the Membership of the Committee w.e.f. 01st August, 2019 and his resignation has been accepted by the Hon'ble Speaker on 01st August, 2019.

***** Shri Naseem Ahmed, M.L.A. resigned from the Membership of the Committee w.e.f. 05th August, 2019 and his resignation has been accepted by the Hon'ble Speaker on 05th August, 2019.

**(XIII) Subject Committee on Public Health, Irrigation, Power and
Public Works (Building & Roads)**

(Nominated on 9th April, 2019)

The following Chairperson/Members have been nominated by the Hon'ble Speaker on 9th April, 2019 to serve on the Committee on Public Health, Irrigation, Power and Public Works (B&R) for the year 2019-2020 under Rule 274 (1) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly:-

1.	Shri Subhash Barala, M.L.A.	Chairperson
2.	Shri Udai Bhan M.L.A.	Member
3.	***Shri Zakir Hussain, M.L.A.	Member
4.	Shri Kulwant Ram Bazigar, M.L.A.	Member
5.	Shri Shyam Singh Rana, M.L.A.	Member
6.	Shri Lalit Nagar, M.L.A.	Member
7.	**Shri Balwan Singh Daulatpuria, M.L.A.	Member
8.	Shri Ravinder Kumar, M.L.A.	Member
9.	Shri Jasbir Deswal, M.L.A.	Member
10.	*Shri Anand Singh Dangi, M.L.A.	Special Invitee
11.	*Shri Tejpal Singh Tanwar, M.L.A.	Special Invitee
12.	*Shri Rahish Khan, M.L.A.	Special Invitee

*Shri Anand Singh Dangi, M.L.A., Shri Tejpal Singh Tanwar, M.L.A. & Shri Rahish Khan, M.L.A. were nominated as Special Invitees to serve on the Subject Committee by the Hon'ble Speaker w.e.f. 15.05.2019 for the remaining period of the year 2019-20.

** Resignation of Shri Balwan Singh Daulatpuria, MLA from the membership of Haryana Vidhan Sabha was accepted by the Hon'ble Speaker w.e.f. 06.06.2019.

*** Resignation of Shri Zakir Hussain, MLA from the membership of Haryana Vidhan Sabha was accepted by the Hon'ble Speaker w.e.f. 03.07.2019.

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(XIV) The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services

(Nominated on 10th April, 2019)

The Hon'ble Speaker, Haryana Vidhan Sabha has been pleased to nominate the following Members to serve on The Subject Committee on Education, Technical Education, Vocational Education, Medical Education and Health Services for the year 2019-20 under Rule 279-A of the amended Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly vide his orders dated 10th April, 2018.

1. Shri Umesh Aggarwal, MLA	Chairperson
2. Shri Kuldip Sharma, MLA	Member
3. Dr. Abhe Singh Yadav, MLA	Member
4. Shri Om Prakash Yadav, MLA	Member
5. Shri Subhash Sudha, MLA	Member
*6. Shri Ram Chand Kamboj, MLA	Member
**7. Prof. Ravinder Baliiala, MLA	Member
***8. Shri Jasbir Deswal, MLA	Member
9. Shri Shyam Singh, MLA	Member
10. Shri Pirthi Singh, MLA	Special Invitee
11. Shri Om Parkash Barwa, MLA	Special Invitee
12. Shri Balkaur Singh Kalanwali, MLA	Special Invitee

*Vide Notification No. HVSLA/79/2019/11364 dated on 23rd July, 2019, Shri Ram Chand Kamboj, M.L.A. has resigned from the Membership of the Committee.

**Vide Notification No. HVSLA/94/2019/11841 dated on 1st August, 2019, Prf. Ravinder Baliiala, M.L.A. has resigned from the Membership of the Committee.

***Vide Notification No. HVSLA/94/2019/11985 dated on 5th, August, 2019, Shri Jasbir Deswal, M.L.A. has resigned from the Membership of the Committee.

REFERENCES

References to the deaths of late:-

1. Shri Manohar Parrikar, Chief Minister of Goa.
 2. Smt. Sheila Dikshit, former Chief Minister of Delhi.
 3. Smt. Sharda Rani, former Minister of Haryana.
 4. Smt. Snehlata, former Member of Joint Punjab Legislative Assembly.
 5. Freedom Fighters of Haryana.
 6. Martyrs of Haryana.
 7. A tribute to Kanwaris (Shiv Devotees) killed in Road Accidents.
 8. Others.
- were made on the 2nd August, 2019, by the Chief Minister.

The Chief Minister also added the name of Shri Umed Singh, elder brother of Shri Jaiveer Singh, M.L.A. in the above list and the same was agreed to.

Smt Kiran Choudhary, Leader of the Congress Legislative Party, spoke.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, spoke.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party also spoke and made a suggestion that the name of Dr. Jagjit Singh Rathi, world renowned Scientist and Head of the Space Administration Department, NASA (U.S.A.) r/o village Bhaproda of Beri Constituency, who died on 11th July, 2019 in Virginia (U.S.A.), may also be added in the above list and the same was agreed to,

The Speaker also associated himself with the sentiments expressed in the House and spoke.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

Message of condolence and sympathy on behalf of the Vidhan Sabha were sent as under:-

Sr. No.	Name of Deceased	Name of the Person/Authority to whom message of condolence was sent.
1.	Shri Manohar Parrikar, Chief Minister of Goa.	Shri Abhijit Parrikar S/o Late Shri Manohar Parrikar, Chief Minister of Goa, H.No. 157, Opposite Pharmacy College Panaji, Goa.
2.	Smt. Sheila Dikshit, former Chief Minister of Delhi.	Shri Sandeep Dikshit S/o Late Smt. Sheila Dikshit, former Chief Minister of Delhi, C-1/16, Pandara Park, New Delhi.
3.	Smt. Sharda Rani, former Minister of Haryana.	Shri Narender Singh, Advocate S/o Late Smt. Sharda Rani, former Minister of Haryana, H.No. 154, Sector-9, Faridabad.
4.	Smt. Snehlata, former Member of Joint Punjab Legislative Assembly.	Dr. Bharti Sharma D/o Late Smt. Snehlata, former Member of Joint Punjab Legislative Assembly, Kothi No. 1, Churamani Hospital, Camp Chowk, Hisar.
5.	Freedom Fighters of Haryana	
(i)	Shri Jagbir Singh, Village Karah Sahib, District Kurukshetra.	Shri Tirlochan Singh S/o Late Shri Jagbir Singh, Village Karah Sahib, District Kurukshetra.
(ii)	Shri Ram Narayan, Village Musepur, District Rewari.	Shri Sube Singh S/o Late Shri Ram Narayan, Village Musepur, District Rewari.

(iii)	Shri Desh Raj Bhatt, Ambala City.	Shri Virender Bhatt grandson of Late Shri Desh Raj Bhatt, H.No. 37B, Shivalik Colony, Nawalti Road, Ambala City, Ambala.
(iv)	Shri Duli Chand, Village Duwarka, District Charkhi Dadri.	Shri Mukesh Kumar grandson of Late Shri Duli Chand, Village Duwarka, District Charkhi Dadri.
6.	Martyrs of Haryana.	
(i)	Colonel Preet Singh, Village Surheli, District Rewari.	Smt. Swati Diwakar W/o Late Colonel Preet Singh, H.No. 11, Salaria Officers Enclave, Dwarka, Sector-21, New Delhi.
(ii)	Colonel Satish Chander, Village Imlota, District Charkhi Dadri.	Smt. Shushila Devi W/o Late Colonel Satish Chander, H.No. 1770, Sector-2, Rohtak.
(iii)	Squadron Leader Siddharth Vashisth, Village Hamidpur, District Ambala.	Squadron Leader Aarti W/o Late Squadron Leader Siddharth Vashisth, H.No. 62C, Sector-44A, Chandigarh.
(iv)	Captain Navita Rajan, Village Dhaur, District Jhajjar.	Shri Surender Singh F/o Late Captain Navita Rajan, Village Dhaur, District Jhajjar.
(v)	Flight Lieutenant Rajesh Thapa, Faridabad.	Shri Hari Thapa F/o Late Flight Lieutenant Rajesh Thapa, H.No. 189, Sector-23, Faridabad.
(vi)	Flight Lieutenant Ashish Tanwar, Village Deeghot, District Palwal.	Smt. Sandhya Solanki W/o Late Flight Lieutenant Ashish Tanwar, Village Deeghot, District Palwal.
(vii)	Subedar Naresh Kumar, Village Bambla, District Bhiwani.	Smt. Prem Lata W/o Late Subedar Naresh Kumar, Village Bambla, District Bhiwani.
(viii)	Subedar Vinod Kumar, Village Krishna Nagar, District Rewari.	Smt. Kusam Lata W/o Late Subedar Vinod Kumar, Village Krishna Nagar, District Rewari.
(ix)	Subedar Balwinder Singh, Village Gopalpur, District Sonipat.	Smt. Mukesh Devi W/o Late Subedar Balwinder Singh, Rambir Colony, Patiala Chownk, Jind.
(x)	Naib Subedar Virendra Singh, Village Silarpur, District Mahendragarh.	Smt. Sanju Devi W/o Late Naib Subedar Virendra Singh, Village Silarpur, District Mahendragarh.
(xi)	Naib Subedar Sombir, Village Mithi, District Bhiwani.	Smt. Suman Devi W/o Late Naib Subedar Sombir, Village Mithi, District Bhiwani.
(xii)	Inspector Ghisa Ram, Village Dohar Khurd, District Mahendragarh.	Smt. Lakshmi Devi W/o Late Inspector Ghisa Ram, Village Dohar Khurd, District Mahendragarh.
(xiii)	Sub Inspector Pankaj, Bhiwani.	Shri Sewa Nand F/o Late Sub Inspector Pankaj, Khatikon ka Mohalla, near Dholia Kuan, Bhiwani.

(xiv)	Sub Inspector Joginder Singh, Village Balm, District Rohtak.	Smt. Sunil Devi W/o Late Sub Inspector Joginder Singh, Village Balm, District Rohtak
(xv)	Assistant Sub Inspector Babu Lal, Village Bayal, District Mahendragarh.	Smt. Lali Devi W/o Assistant Sub Inspector Babu Lal, Village Bayal, District Mahendragarh.
(xvi)	Assistant Sub Inspector Ramesh Kumar, Village Kheri Jat, District Jhajjar.	Smt. Sunil Devi W/o Assistant Sub Inspector Ramesh Kumar, Village Kheri Jat, District Jhajjar.
(xvii)	Assistant Sub Inspector Hawa Singh, Village Damkora, District Bhiwani.	Smt. Urmila W/o Late Assistant Sub Inspector Hawa Singh, Village Damkora, District Bhiwani.
(xviii)	Havildar Inder Singh, Village Puran Bardu, District Bhiwani.	Smt. Sunita Devi W/o Late Havildar Inder Singh, Village Puran Bardu, District Bhiwani.
(xix)	Havildar Sandeep Khatana, Village Damdma ki Dhani, District Gurugram.	Smt. Manju Kumari W/o Late Havildar Sandeep Khatana, Village Damdma ki Dhani, District Gurugram.
(xx)	Havildar Vijender Singh, Village Igra, District Jind.	Smt. Meena W/o Late Havildar Vijender Singh, Vikas Nagar, Bhiwani Bypass, Jind.
(xxi)	Havildar Jagbir Singh, Village Shafiabad, District Sonipat.	Smt. Geeta W/o Late Havildar Jagbir Singh, Village Shafiabad, Block Rai, District Sonipat.
(xxii)	Sergeant Vikrant Sahrawat, Village Bhadani, District Jhajjar.	Smt. Suman Devi W/o Late Sergeant Vikrant Sahrawat, Village Bhadani, District Jhajjar.
(xxiii)	Naik Krishan Kumar, Village Dhani Shobha, District Hisar.	Smt. Sangeeta W/o Late Naik Krishan Kumar, Village Dhani Shobha, District Hisar.
(xxiv)	Naik Rajender, Village Maroli, District Mahendragarh.	Smt. Sharmila Devi W/o Late Naik Rajender, Village Maroli, District Mahendragarh.
(xxv)	Lance Naik Jeet Ram, Village Daultabad Kuni, District Gurugram.	Smt. Manju Rani W/o Late Lance Naik Jeet Ram, Village Daultabad Kuni, District Gurugram.
(xxvi)	LAC Pankaj Sangwan, Village Kohla, District Sonipat.	Shri Dharambir F/o Late LAC Pankaj Sangwan, Village Kohla, District Sonipat.
(xxvii)	Sepoy Sandeep Yadav, Village Ghudana, District Gurugram.	Smt. Jyoti Yadav W/o Late Sepoy Sandeep Yadav, Village Ghudana, District Gurugram.
(xxviii)	Sepoy Bijender Singh, Village Chimni, District Jhajjar.	Smt. Anita W/o Late Sepoy Bijender Singh, Village Chimni, District Jhajjar.
(xxix)	Sepoy Sandeep, Village Bahelba, District Rohtak.	Smt. Neeru W/o Sepoy Sandeep, Village Bahelba, District Rohtak.

(xxx)	Sepoy Mahender Kumar, Village Uninda, District Mahendragarh.	Smt. Mamta Devi W/o Late Sepoy Mahender Kumar, Village Uninda, District Mahendragarh.
(xxxii)	Sepoy Sanjay, Village Patharwa, District Mahendragarh.	Smt. Poonam W/o Late Sepoy Sanjay, Village Patharwa, District Mahendragarh.
(xxxiii)	Sepoy Gopichand, Village Matenhail, District Jhajjar.	Smt. Rekha Devi W/o Sepoy Gopichand, Village Matenhail, District Jhajjar.
(xxxiv)	Sepoy Sribhagwan, Village Sonf, District Charkhi Dadri.	Smt. Rekha Devi W/o Sepoy Sribhagwan, H.No. 509, Sector-13, Bhiwani.
(xxxv)	Sepoy Ramesh Kumar, Village Hathwala, District Jind.	Smt. Rajrani W/o Late Sepoy Ramesh Kumar, Village Hathwala, District Jind.
7.(i)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri Ashok Kumar Sharma, IAS, Deputy Commissioner, Ambala.
(ii)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri Sujan Singh, IAS, Deputy Commissioner, Bhiwani.
(iii)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri Amit Khatri, IAS, Deputy Commissioner, Gurugram.
(iv)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri Ashok Kumar Meena, IAS, Deputy Commissioner, Hisar.
(v)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri Sanjay Joon, IAS, Deputy Commissioner, Jhajjar.
(vi)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Dr. Aditya Dahiya, IAS, Deputy Commissioner, Jind.
(vii)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Dr. Priyanka Soni, IAS, Deputy Commissioner, Kaithal.
(viii)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri Mukesh Kumar Ahuja, IAS, Deputy Commissioner, Panchkula.
(ix)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Miss Sumedha Kataria, IAS, Deputy Commissioner, Panipat.
(x)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri Yashendra Singh, IAS, Deputy Commissioner, Rewari.
(xi)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Shri R.S. Sharma, IAS, Deputy Commissioner, Rohtak.
(xii)	A tribute to Kanwarias (Shiv Devotees) killed in Road Accident.	Dr. Anshaj Singh, IAS, Deputy Commissioner, Sonapat.
8.	Common	
(i)	Shri Kailash Chander Malhotra, father of Smt. Seema Trikha, MLA;	Smt. Seema Trikha, MLA D/o Late Shri Kailsh Chander Malhotra, H.No. 742, Sector-21-B, Faridabad.
(ii)	Shri Hari Om Singh Siwatch, brother-in-law of Shri Anand Singh Dangi, MLA;	Shri Anand Singh Dangi, MLA, brother-in-law of Late Shri Hari Om Singh Siwatch, Village Madina, District Rohtak.

(iii)	Shri Krishan Lal Sudha, brother of Shri Subhash Sudha, MLA;	Shri Subhash Sudha, MLA, brother of Late Shri Krishan Lal Sudha, H.No. 7, Urban Estate, Sector-7, Kurukshetra.
(iv)	Smt. Attri Begum, mother of Shri Rahish Khan, MLA;	Shri Rahisha Khan, MLA, S/o Late Smt. Attri Begum, Ward No. 4, near Gur Mandi, Punhana, District Nuh.
(v)	Smt. Santosh Sharma, sister-in-law of Smt. Latika Sharma, MLA;	Smt. Latika Sharma, MLA, sister-in-law of Late Smt. Santosh Sharma, H.No. 9, Sector-9, Panchkula.
(vi)	Shri Yashwant Rai, son of Shri Balwant Rai Tayal, Ex-Minister;	Smt. Sudharshna Tayal W/o Late Shri Yashwant Rai, H.No. 12/6, Bazar, Khazanchian, Hisar.
(vii)	Smt. Shanti Devi, mother of Shri Sita Ram Singla, Ex-Minister;	Smt. Sudhir Singla, grandson of Late Smt. Shanti Devi, Civil Line, Near Barafkhana, Gurugram.
(viii)	Smt. Gaura Devi, sister of Shri Jagdish Nehra, Ex-Minister;	Shri Jagdish Nehra, Ex-Minister brother of late Smt. Gaura Devi, Court Colony, Opposite Patwar Bhawan, Sirsa.
(ix)	Shri Ramkishan, father of Shri Bhim Sain Mehta, Ex-Minister;	Shri Bhim Sain Mehta, Ex-Minister, S/o Late Shri Ramkishan, Ward No. 9 Indri, District Karnal.
(x)	Smt. Karmo Bai, grandmother of Shri Ram Chand Kamboj, Ex-MLA;	Shri Ram Chand Kamboj, Ex-MLA, grandson of Late Smt. Karmo Bai, Ward No. 5, Rania, Sirsa.
(xi)	Shri Naresh Kumar, nephew of Shri. Balwan Singh Daulatpuria, Ex-MLA.	Shri Balwan Singh Daulatpuria, Ex-MLA, uncle of Late Shri Naresh Kumar, Shop No. 73, Anaj Mandi, Fatehabad.
(xii)	Shri Umed Singh, brother of Shri Jaiveer Valmiki, MLA.	Shri Jaiveer Valmiki, MLA, brother of Late Shri Umed Singh, 35, Ward No. 9, Partap Colony, Kharkhauda, District Sonapat.
(xiii)	Shri Jagjit Singh, a World Renowned Scientist, Head of Space Administration Department, NASA (U.S.A.), R/o Village Bhaproda, Tehsil Bahadurgarh, District Jhajjar.	Shri Surender Kumar Singh, son of Late Shri Jagjit Singh, a World Renowned Scientist, Head of Space Administration Department, NASA (U.S.A.), R/o Village Bhaproda, Tehsil Bahadurgarh, District Jhajjar.

FINANCIAL BUSINESS

(I) THE SUPPLEMENTARY ESTIMATES –2019-2020 (FIRST INSTALMENT)

The Supplementary Estimates-2019-2020 (First Installment) were presented by the Finance Minister to the Sabha on the 5th August, 2019 and voted on the same day i.e. 5th August, 2019.

There were 41 Demands in all totaling ` 7755,09,00,375/-.

According to previous practice and in order to save the time of the House, the demands on the order paper (No. 1 to 27, 29, 30, 32, 34 to 43 and 45) were deemed to have been read and moved together and a general discussion on the Supplementary Demands permitted. The Deputy Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion. The Members were requested to indicate the demand No. on which they wished to raise discussion.

Shri Karan Singh Dalal, Shri Udai Bhan, Shri Lalit Nagar and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 16, 3, 4 and 4 minutes respectively.

Shri Om Parkash Barwa, a member from Indian National Lok Dal, spoke for 3 minutes.

The Parliamentary Affairs Minister, the Health Minister and the Transport Minister also spoke for 6, 1 and 3 minutes respectively.

The Finance Minister, by way of reply, spoke for 2 minutes.

Demand Nos. 1 to 27 were put together and carried.

Demand Nos. 29 to 30 were put together and carried.

Demand No. 32 was put together and carried.

Demand Nos. 34 to 43 were put together and carried.

Demand No. 45 was put and carried.

(II) THE HARYANA APPROPRIATION (NO. 3) BILL, 2019.

The Haryana Appropriation (No.3) Bill, 2019 (Bill No. 24-HLA of 2019) in respect of Supplementary Estimates for the year 2019-2020 (First Installment) voted by the House on the 6th August, 2019 was introduced and considered on the same day i.e. 6th August, 2019. There were 41 Demands in all totaling a sum of ` 7755,09,00,375/-.

The Bill was passed.

LEGISLATION

The Sabha considered the Legislative Business on the 06.08.2019. The Sabha passed Ten Bills including one Appropriation Bill in respect of the Supplementary Estimates for the year 2019-2020 (First Installment) (See Table).

TABLE

Sr. No.	Title of the Bill	Minister Introducing	Date of Introducing	Date of Consideration	Number of Speeches		Time taken in minutes		Amendment Proposed	Amendment Carried	Amendment Lost	Total time taken for disposal in minutes (includes the time taken for stating the motion)	Date of passing
					T- O- I		T- O- I		T- O- I	T- O- I	T- O- I		
1.	2	3	4	5	6	7	8	9	10	11	12		
1.	The Sports University of Haryana Bill, 2019.	Health Minister	06.08.2019	06.08.2019	1 1 -	3 2 -	- - -	- - -	- - -	6	06.08.2019		
2.	The Haryana Appropriation (No. 3) Bill, 2019.	Finance Minister	06.08.2019	06.08.2019	- - -	- - -	- - -	- - -	- - -	2	06.08.2019		
3.	The Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019.	Agriculture & Farmers Welfare Minister	06.08.2019	06.08.2019	- - -	- - -	- - -	- - -	- - -	2	06.08.2019		
4.	The Haryana Municipal (Second Amendment) Bill, 2019.	Urban Local Bodies Minister	06.08.2019	06.08.2019	2 1 -	5 2 -	1 - -	1 - -	- - -	9	06.08.2019		
5.	The Haryana Municipal Corporation (Second Amendment) Bill, 2019.	Urban Local Bodies Minister	06.08.2019	06.08.2019	- - -	- - -	- - -	- - -	- - -	2	06.08.2019		

6.	The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019.	Finance Minister	06.08.2019	06.08.2019	- - -	- - -	- - -	- - -	- - -	2	06.08.2019
7.	The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019.	Finance Minister	06.08.2019	06.08.2019	- - -	- - -	- - -	- - -	- - -	2	06.08.2019
8.	The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019.	Transport Minister	06.08.2019	06.08.2019	- - -	- - -	- - -	- - -	- - -	2	06.08.2019
9.	The Haryana Control of Organised Crime Bill, 2019.	Parliamentary Affairs Minister	06.08.2019	06.08.2019	3 1 -	12 10 -	- - -	- - -	- - -	24	06.08.2019
10.	The Motor Vehicles (Haryana Amendment) Bill, 2019.	Transport Minister	06.08.2019	06.08.2019	- - -	- - -	- - -	- - -	- - -	2	06.08.2019

T – Treasury
O- Opposition
I- Independent

SYNOPSIS OF BILLS PASSED BY THE HARYANA VIDHAN SABHA DURING AUGUST SESSION, 2019.

1. The Sports University of Haryana Bill, 2019. (Bill No. 23-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to provide improving opportunities of sports facilities for the youth of the State. A specialised University, to promote sports education in the areas of sports sciences, sports technology, sports management and sports coaching besides functioning as the training centre for select sports disciplines by adopting best international practices and for matters connected therewith or incidental thereto.

2. The Haryana Appropriation (No. 3) Bill, 2019. (Bill No. 24-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Haryana for the services during the financial years ending on the thirty-first day of March, 2020.

3. The Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019. (Bill No. 25-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to the proposal to amend the principal Act "The Haryana Gauvansh Sanrakshan and Gausamvardhan Act, 2015" is required to be amended by changing the word "cow" to "cow or beef" thus adding the word 'beef' which was missing in all places in section 16 of the Act. Furthermore it is intended to substitute the word 'Confiscated' with 'Seized' under section 17(1) & (2) in this Act, since technically as per present provision U/S 17(1) & (2), Sub-inspector could not 'Confiscate' the vehicle and could only 'Seize' it, as the power to 'Confiscate' was already vested with competent authority i.e. Sub Divisional Magistrate. Therefore to avoid such confusion and irregularity in investigation, present amendment is required by separating the 'Seizing' action from the 'Confiscation' action.

4. The Haryana Municipal (Second Amendment) Bill, 2019. (Bill No. 26-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to amend the principal Act with a view to proposed that on the pattern of election of Mayors of Municipal Corporations, provisions may be made in the Haryana Municipal Act, 1973 to hold the election of Presidents of Municipal Councils/ Committees, directly by the eligible voters under the supervision and control of State Election Commission.

An equal provisions are required to be made in the Haryana Municipal Act, 1973 similar to the Haryana Municipal Corporation Act, 1994. Therefore, the provision may be made in the proviso of Section 9(3)(iii) of the Haryana Municipal Act, 1973 that Members of House of the People and the Legislative Assembly of State shall not have right to vote in the meetings of election and No Confidence Motion of the Vice-President.

A provision may be made in Section 25 of the Haryana Municipal Act, 1973 to held atleast one meeting in every six months of a duration of not less than three days, in addition to the existing provisions of meetings mentioned in section 25 of the Haryana Municipal Act, 1973.

5. The Haryana Municipal Corporation (Second Amendment) Bill, 2019. (Bill No. 27-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to amend the principal Act with a view to avoid legal complications in the matter, it is proposed that an amendment in the proviso to Section 4(4) of the Haryana Municipal Corporation Act, 1994 may be made to substitute term "four years" into "five years" to conduct the elections of newly constituted Corporations within five years from the date of their constitution, due to the practical difficulties involved.

To provide for a dedicated forum for meaningful debates in the interest of the concerned Corporation, a provision may be made in Section 52 of the Haryana Municipal Corporation Act, 1994 to ensure atleast one meeting of every Corporation in every six months of a

duration of not less than three days, in addition to the existing provisions of meetings mentioned in section 52 of the Haryana Municipal Corporation Act, 1994.

6. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019. (Bill No. 28-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to amend the principal Act with an object of providing uniformity in qualifications for various Group D posts criteria, introduction of provision in preparing waiting list, uniformity in fixation of seniority, probation, provision of appeal in case of discharge, promotion, appointment by recruitment, by way of transfer and resignation & acceptance thereof, in addition to provision of power to remove difficulties within a maximum period of three years of the commencement of the Act and placing the same before the State legislature as soon as possible.

7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019. (Bill No. 29-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to amend the principal Act with a view to abbreviation for both the Infrastructure Development Charges and Internal Development Cost is IDC. Therefore, for the sake of clarity, the nomenclature of Infrastructure Development Charges is sought to be changed to State Infrastructure Development Charges (SIDC).

Secondly, for the purpose of introducing flexibility in the schedule of payment of fee and charges, a proviso to subsection (1) of section (3) is sought to be inserted.

Finally, there was no provision in the Act for surrender of license granted under the Act. Accordingly, Section 8B is sought to be inserted to fulfill the said purpose.

8. The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019. (Bill No. 30-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to repeal the Punjab Electricity (Emergency Powers) Act, 1941 which was enacted with an intent that State Government could take or assume possession and control of electric supply undertaking licensed under the provisions of Electricity Act, 1910 in the event of eventuality mentioned therein. After enactment of The Electricity Act, 2003 (Act 36 of 2003) supply of electricity is performed by State owned Distribution Companies and The Punjab Electricity (Emergency Powers) Act, 1941 has lost its significance in the present scenario.

9. The Haryana Control of Organised Crime Bill, 2019. (Bill No. 31-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to control the Organised Crime. In view of the emerging situation of organized crime in the State of Haryana, it has become imperative to introduce a similar legislation in the State which ensures effective legal action against the gangsters, leaders and members of organized criminal gangs. Such a strong legislation shall also suitably empower the police in a lawful manner to take strong and deterrent but lawful action against the criminals. Special provisions also need to be enacted for forfeiture of the property acquired from proceeds of crimes and to create a provision for special courts and special prosecutor for handling the trials of offences under this Act.

10. The Motor Vehicles (Haryana Amendment) Bill, 2019. (Bill No. 32-HLA of 2019) (Introduced and passed on 6th August, 2019).

This Bill seeks to amend the principal Act with a view that the powers conferred under Clause (h) of section 65 of the Motor Vehicles Act, 1988 do not empower the state government to make the rules retrospectively. It was accordingly felt that in order to provide relief to the auto rickshaw owners and other similar categories who are not able to get the fitness certificate of their vehicles in view of arrears of penalty of fitness, the required rules should be made for which powers to make rules for grant of exemption to all or any portion of the fee leviable under Chapter IV of the Motor Vehicles Act, 1988 including the additional fee to be charged for delay after expiry of the certificate of fitness in retrospective or prospective manner be given to State Government.

RESOLUTION

(I) Official

Regarding Article 370 :-

As soon as the House assembled, the Health Minister raised the matter regarding the decision taken by the Central Government in regard to scrapping of the some Sections of the Article 370 from the Constitution and demanded that an Appreciation Resolution should be passed by this House unanimously. The Parliamentary Affairs Minister also supported the views expressed by the Health Minister. Thereafter, the Chief Minister with the permission of the Speaker, moved the following resolutions:-

“यह सदन जम्मू एवं कश्मीर से सम्बन्धित संविधान के अनुच्छेद 370 के प्रभाव को समाप्त करने के लिए देश के प्रधानमंत्री श्री नरेन्द्र मोदी जी, गृह मंत्री श्री अमित शाह जी और भारत सरकार का अभार प्रकट करता है।”

and spoke .

The Health Minister, the Parliamentary Affairs Minister, the Finance Minister and the Agriculture and Farmers' Welfare Minister also spoke respectively.

Shri Subhash Barala, a Member from the Treasury Benches also spoke .

Shri Karan Singh Dalal, Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadain, Members from the Indian National Congress Party spoke respectively.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal also spoke.

Shri Jai Parkash, an Independent Member also spoke.

The resolution was put and carried unanimously.

(i) NON-OFFICIAL

1.	Number of notice received	Treasury	NIL
		Opposition-	ONE
2.	Number admitted	Treasury-	NIL
3.	Number disallowed	Opposition-	NIL
		Treasury-	NIL
		Opposition-	NIL
4.	Number lapsed	Treasury-	NIL
		Opposition-	ONE
5.	Referred back	Treasury-	NIL
		Opposition-	NIL
6.	Number renewed		-
7.	Number of Resolution not Dealt with because of the Decision that no more than one Resolution of a Member shall Be admitted for non-official day		-
8.	Total number of Resolutions for ballot		-
9.	Number of ballot held		-
10.	Date on which ballot held		-
11.	Date on which business other Than Government business was Transacted		-

REPORT PRESENTED/LAID

Sr. No.	By whom presented	Date on which Presented	Subject
1.	Speaker	02.08.2019	First Report of the Business Advisory Committee.

PAPERS PRESENTED/LAID/RELAID

<u>Sr. No.</u>	<u>By whom presented/laid/relaid</u>	<u>Date on which presented/laid/relaid</u>	<u>Subject</u>
1	2	3	4
1.	Secretary	2 nd August, 2019	Statement showing the Bills which were passed by the Haryana Legislative Assembly during its Sessions held in December, 2018 and February, 2019 and have since been assented to by the President/Governor.
2.	The Parliamentary Affairs Minister	-Ditto-	to lay on the Table the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2019.(Haryana Ordinance No. 1 of 2019)
3.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 nd June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

12.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.35/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.36/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.37/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.38/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.39/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.40/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.41/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

25.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.48/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 th June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

38.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 th July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 th August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

51.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 nd August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 nd September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

64.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 th September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

77.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

90.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 th October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 st October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
100.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 th November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

103.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 nd November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 th December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

116.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
118.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

129.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
136.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 th January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 nd February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

142.	-Ditto-	-Ditto-	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 th March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 th April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 th May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
154.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

155.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 th June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 th July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

168.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
172.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 th August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
175.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

181.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 th September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 th October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
190.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
191.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 th November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 nd November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

194.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 st December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
206.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

207.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
209.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	The Parliamentary Affairs Minister	2 nd August, 2019	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 th January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
216.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
217.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
218.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
219.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 st January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

220.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
221.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
222.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
223.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
224.	-Ditto-	-Ditto-	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 th February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
225.	The Parliamentary Affairs Minister	2 nd August, 2019	to lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
226.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
227.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
228.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
229.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
230.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
231.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 th March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
232.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

233.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
234.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
235.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
236.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
237.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
238.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
239.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 st March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
240.	The Parliamentary Affairs Minister	2 nd August, 2019	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
241.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
242.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
243.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
244.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 th April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
245.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

246.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 th May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
247.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 rd June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
248.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
249.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 th June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
250.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
251.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
252.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
253.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
254.	-Ditto-	-Ditto-	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
255.	The Parliamentary Affairs Minister	2 nd August, 2019	to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 th July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
256.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/40/2018/2nd Amendment/2019, dated the 14 th June, 2019, as required under section 182 of the Electricity Act, 2003.
257.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/42/2019, dated the 29 th March, 2019, as required under section 182 of the Electricity Act, 2003.
258.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/47/2019, dated the 27 th May, 2019, as required under section 182 of the Electricity Act, 2003.

259.	-Ditto-	-Ditto-	to lay on the Table the Town & Country Planning Department Notification No.PF/69 (L)/2019/17552, dated the 24 th July, 2019, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
260.	-Ditto-	-Ditto-	to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2016-2017, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971
261.	-Ditto-	-Ditto-	to lay on the Table the 21 st Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
262.	-Ditto-	-Ditto-	to lay on the Table the 42 nd Annual Report of Haryana Tourism Corporation Limited for the Year 2015-2016, as required under section 395(b) of the companies Act, 2013.
263.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
264.	-Ditto-	-Ditto-	to lay on the Table the 18 th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
265.	-Ditto-	-Ditto-	to lay on the Table the 19 th Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
266.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2015-2016, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
267.	-Ditto-	-Ditto-	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2016-2017, as required under section 104 (4) and 105 (2) of the Electricity Act, 2003.
268.	The Parliamentary Affairs Minister	2 nd August, 2019	to lay on the Table the 44 th Annual Report of the Haryana Seeds Development Corporation Limited Panchkula for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
269.	-Ditto-	6 th August, 2019	to lay on the Table the Power Department Notification /Regulation No. 43/2019/HERC, dated the 29 th April, 2019, as required under section 182 of the Electricity Act, 2003.
270.	-Ditto-	-Ditto-	to lay on the Table the Power Department Notification /Regulation No. HERC/44/2019, dated the 29 th April, 2019, as required under section 182 of the Electricity Act, 2003.

271.	-Ditto-	-Ditto-	to lay on the Table the Audit Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 st March, 2018 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
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Adjournment Motion Under Rule-66

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	26.07.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री मक्खन लाल सिंगला, विधायक 5. श्री रविन्द्र बलियाला, विधायक	राज्य के ड्रग्स सेवन की गिरीफत में आने से अपराध में वृद्धि के साथ समाजिक चुनौतियों के विषय बारे।	Admitted for 05.08.2019.
2.	26.07.2019	1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री मक्खन लाल सिंगला, विधायक 5. श्री रविन्द्र बलियाला, विधायक	एसवाईएल नहर निर्माण, दादुपुर नलवी नहर, मेवात फीडर कैनाल के विषय बारे।	प्रस्ताव किसी ऐसे विषय के संबंध में नहीं होगा जो कि न्यायालय के न्याय-निर्णय के अधीन हो (हरियाणा विधान सभा के प्रक्रिया तथा कार्य संचालन संबंधी नियमों के नियम 68(xi) के अनुसार)। स्थगन प्रस्ताव संख्या 2 को माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्य के आधार पर अस्वीकृत कर दिया गया है।

3.	01.08.2019	Shri Karan Singh Dalal, MLA	<p>Regarding the admission of schedule caste and other poor students in the private schools under 134A of Right to Education Act of the Education Department.</p>	<p>Adjournment Motion No. 3 is given by Shri Karan Singh Dalal, MLA has been disallowed by the Hon'ble Speaker on the ground that as per comments of the Government, it was decided by the Department to conduct online admission process for academic session 2019-20. The admission process was started from 15th March, 2019 and 1,35,075 students applied on dedicated portal of admission. Screening test was conducted and 1,28,925 students appeared in this screening test. The Students 82,007 among these qualified the bench mark of 55% marks. The vacancies in schools were displayed on the portal, parents/students were given opportunity to apply their preference on the basis of their merit. They were required to give preference for maximum of 15 Schools. 50,973 Students were allotted seats in the first round and 22,043 got their first preference school. First round was completed on 31st May and 20,355 Students successfully got admission in the schools of their choices. Subsequently as on 02.08.2019 at 5.00 PM 24,564 students have got admission in the schools of their choices for academic session 201-20. So far as District Palwal is concern the status of admission is (4052 students registered, 2353 students qualified, 2019 students allotted the schools their preference and 614 students got admission as on 02.08.2019.</p>
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4.	01.08.2019	Shri Karan Singh Dalal, MLA	Regarding deteriorating law and order situation not only in the District of Faridabad and Palwal but in whole of the State of Haryana.	Adjournment Motion No. 4 is given by Shri Karan Singh Dalal, MLA has been disallowed by the Hon'ble Speaker on the following grounds:- <ol style="list-style-type: none">1. That the matter lacks urgency.2. That the matter is not of recent occurrence
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CALLING ATTENTION MOTION UNDER RULE-73

Sr. No.	Dated/ received on	Name of Member(s)	Subject	Remarks
1.	15.07.2019	श्रीमती किरण चौधरी, विधायक	ओवरलॉडिंग द्वारा पनपते भ्रष्टाचार बारे।	समान विषय पर प्रश्न संख्या 3096 जो कि श्री करण सिंह दलाल, विधायक द्वारा पूछा गया है जो 05.08.2019 की प्रश्न सूची में सम्मिलित है। इसलिए ध्यानाकर्षण सूचना संख्या 1 को माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्य के आधार पर अस्वीकृत कर दिया गया है।

2	25.07.2019	Shri Karan Singh Dalal, MLA	<p>Tube-well Power Connection are not being released to the farmers in the District Palwal.</p>	<p>comments of the Government are satisfactory and the Calling Attention Notice No.2 may kindly be disallowed on the following grounds:-</p> <ol style="list-style-type: none"> 1. As per comments of the Government, State Government launched Tatkal scheme for release of AP connections in August-2015. Under the scheme, an applicant could get tube well connection released out of turn on payment of Rs. 1 lac over and above the actual estimated cost. This scheme remained in force upto 05.04.2018. Under this scheme 741 No. AP applications were received in Palwal District; out of which, 29 applications were cancelled due to non-completion of demand notice/deposit requisite fee, 712 applicant have been released connections. At present, no application for release of Tubewell Connection applied under Tatkal Scheme in Palwal District is pending with the Nigam. 2. That the cost in lieu service connection charges for AP connection is recovered strictly as per HERC Regulations 34/2016 "Duty to supply electricity on request, Power to recover expenditure incurred in providing supply and Power to require security Regulations, 2016" i.e. "Actual expenditure to be incurred for release of connection which shall include cost of LT/HT line and that of distribution transformer. In case more than one consumers are released connections form the same transformer, the cost of distribution transformer shall be shared on prorata basis corresponding to the load of each consumer".
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3.	25.07.2019	Shri Karan Singh Dalal, MLA	Shortage of power in the District Palwal.	<p>comments of the Government are satisfactory and the Calling Attention Notice No.3 may kindly be disallowed on the following grounds:-</p> <ol style="list-style-type: none"> 1. As per comments of the Government, the water supply connections connected on Urban and Independent feeders are getting almost round the clock supply. 2. That the water supply connections connected on Rural feeders are also now getting sufficient supply exceeding 17 Hrs. 3. PRM for rural consumers has been enhanced to 16 Hrs. w.e.f. 20.04.2019 against earlier schedule of 13 Hrs. Moreover, against the schedule of 16 Hrs., actual supply hours are more than 17 Hrs. 4. That against the power demand of 370 MVA, the present installed capacity is 550.50 MVA, which is sufficient to meet the present demand and future load growth.
4.	26.07.2019	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री मकखन लाल सिंगला, विधायक 5. श्री रविन्द्र बलियाला, विधायक 	कैग द्वारा 7 राज्यों में स्वास्थ्य के लक्ष्यों संबंधी कार्यक्रमों का अध्ययन करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 4 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2- यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।

5.	26.07.2019	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री रविन्द्र बलियाला, विधायक 4. श्री वेद नारंग, विधायक 	प्रदेश में फसलों की बिजाई बारे।	<p>ध्यानाकर्षण सूचना संख्या 5 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
6.	26.07.2019	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री वेद नारंग, विधायक 3. श्री ओम प्रकाश बरवा, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री मक्खन लाल सिंगला, विधायक 	राज्य के रेवाड़ी जिले के मनेठी गांव में ऐम्स बनाने बारे।	<p>ध्यानाकर्षण सूचना संख्या 6 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:—</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

7.	26.07.2019	<ol style="list-style-type: none"> 1. श्री वेद नारंग, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री मकखन लाल सिंगला, विधायक 4. श्री ओम प्रकाश बरवा, विधायक 5. श्री रविन्द्र बलियाला, विधायक 	सफाई कर्मचारियों को उपयुक्त सुरक्षा उपकरण एवं सुविधाएँ देने बारे।	<p>comments of the Government are satisfactory and the Calling Attention Notice No.7 may kindly be disallowed on the following grounds:-</p> <ol style="list-style-type: none"> 1. As per comments of the Government, Public Health Engineering Department is having 8 Super Sucker Machines, 32 Hydraulic Jetting Machines and 88 Bucket Type sewer cleaning machines for cleaning of sewers. In addition to this, sanction has been accorded to the field Officers to engage Super Sucker Machines on outsourcing as and when these are required as per cite conditions. The Department is fully sensitized t o ensure cleaning of sewers without manual entry as far as possible and in case manual entry is inevitable, proper procedure is adopted to ensure that sewer men enter into the sewers with all safety measures. 2. That safety equipment as per requirement are available in each Division/Sub Division involved in the work of sewer cleaning. In furthering, the efforts to eliminate the manual entry, an expression of interest was also invited twice during the year 2018 but none of the firms came forward. Recently, the Department has got approval of three estimates for procurement of Robotic Machines on an experimental basis which will minimize the entries of sewer men into the manholes. On their successful operations further such machines can be procured for all towns also. 3. The No. of accidental deaths occurred in the process of sewer cleaning since 1993 to till date in the Department is 26 and during last six months, 4 deaths occurred in Public Health Engineering Department. The compensation of Rs. 10 lakh each family has been given to Department of the each victim. Further, the State Government has put the job of sewer men into high risk job category for which an insurance cover of Rs.10 lakh has been made
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8.	26.07.2019	<ol style="list-style-type: none"> 1. श्री अभय सिंह चौटाला, विधायक 2. श्री ओम प्रकाश बरवा, विधायक 3. श्री वेद नारंग, विधायक 4. श्री रविन्द्र बलियाला, विधायक 5. श्री मखन लाल सिंगला, विधायक 	राज्य में बढ़ते अपराध बारे।	<p>ध्यानाकर्षण सूचना संख्या 8 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
9.	26.07.2019	श्रीमती किरण चौधरी, विधायक	परिवहन विभाग में हुए बड़े घोटाले बारे।	<p>ध्यानाकर्षण सूचना संख्या 9 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
10.	26.07.2019	श्रीमती किरण चौधरी, विधायक	कैंग द्वारा 7 राज्यों में स्वास्थ्य के लक्ष्यों संबंधी कार्यक्रमों का अध्ययन करने बारे।	<p>ध्यानाकर्षण सूचना संख्या 4 जो कि श्री अभय सिंह चौटाला, विधायक एवं चार अन्य विधायकगणों द्वारा समान विषय पर दी गई थी, माननीय अध्यक्ष महोदय के द्वारा पहले ही निम्न तथ्यों पर अस्वीकृत कर दी गई है।</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। <p>इसलिए ध्यानाकर्षण सूचना संख्या 10 को भी माननीय अध्यक्ष महोदय द्वारा उपरोक्त तथ्यों के आधार पर अस्वीकार किया गया है।</p>

11.	31.07.2019	<ol style="list-style-type: none"> 1. श्री रविन्द्र बलियाला, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री वेद नारंग, विधायक 4. श्री ओम प्रकाश बरवा, विधायक 5. श्री मखन लाल सिंगला, विधायक 	राज्य के अफसर एवं नेताओं द्वारा जरूरतमंद छात्रों को छात्रवृत्ति न देकर उनके विकास में बाधा बारे।	<p>ध्यानाकर्षण सूचना संख्या 11 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।
12.	31.07.2019	<ol style="list-style-type: none"> 1. श्री ओम प्रकाश बरवा, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री वेद नारंग, विधायक 4. श्री मखन लाल सिंगला, विधायक 5. श्री रविन्द्र बलियाला, विधायक 	परिवहन विभाग में हुए बड़े घोटाले बारे।	<p>ध्यानाकर्षण सूचना संख्या 9 जो कि श्रीमती किरण चौधरी, विधायक के द्वारा समान विषय पर दी गई थी माननीय अध्यक्ष महोदय ने निम्नलिखित तथ्यों पर पहले ही अस्वीकार कर दी है।</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं। <p>इसलिए ध्यानाकर्षण सूचना संख्या 12 को भी उपरोक्त तथ्यों के आधार पर अस्वीकार कर दिया गया है।</p>
13.	31.07.2019	<ol style="list-style-type: none"> 1. श्री रविन्द्र बलियाला, विधायक 2. श्री अभय सिंह चौटाला, विधायक 3. श्री ओम प्रकाश बरवा, विधायक 4. श्री वेद नारंग, विधायक 5. श्री मखन लाल सिंगला, विधायक 	राज्य के सरकारी स्कूलों में शिक्षा के गिरते स्तर बारे।	<p>ध्यानाकर्षण सूचना संख्या 13 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं हैं।

14.	02.08.2019	Shri Jagbir Singh Malik, MLA	Regarding Scam in New and Renuable Energy 100 Crore Tender.	<p>Calling Attention Notice No. 14 given by Shri Jagbir Singh Malik, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
15.	02.08.2019	<ol style="list-style-type: none"> 1. Smt. Geeta Bhukkal, MLA 2. Shri Jaiveer Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Smt. Kiran Choudhry, MLA 5. Shri Kuldip Sharma, MLA 6. Shri Karan Singh Dalal, MLA 	Regarding crop loss due to heavy rain.	<p>Calling Attention Notice No. 15 given by Smt. Geeta Bhukkal, MLA and five other MLAs has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
16.	02.08.2019	<ol style="list-style-type: none"> 1. Smt. Geeta Bhukkal, MLA 2. Shri Jaiveer Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Dr. Raghuvir Singh Kadian, MLA 5. Smt. Kiran Choudhry, MLA 6. Shri Kuldip Sharma, MLA 7. Shri Karan Singh Dalal, MLA 	Regarding Early completion of SYL Canal.	<p>Motion shall not deal with any matter which is under adjudication by a Court of law (As per Rule 68(xi) of the Rules of Procedure and Conduct of Business in Haryana Legislative Assembly).</p> <p>Calling Attention Notice No. 16 given notice of by Smt. Geeta Bhukkal, MLA and six other MLAs may be disallowed on the above said ground.</p>

17.	02.08.2019	<ol style="list-style-type: none"> 1. Smt. Geeta Bhukkal, MLA 2. Shri Jaiveer Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Smt. Kiran Choudhry, MLA 5. Shri Kuldip Sharma, MLA 6. Shri Karan Singh Dalal, MLA 	<p>Regarding Scandal in the State Government's much-touted Kilometre scheme.</p>	<p>Calling Attention Notice No.9 given by Smt. Kiran Choudhry, MLA and Calling Attention Notice No.12 given by Shri Om Parkash Barwa, MLA and three other MLAs on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence <p>Calling Attention Notice No. 17 given notice of by Smt. Geeta Bhukkal, MLA and five other MLAs may be disallowed on the above said grounds.</p>
18.	02.08.2019	<ol style="list-style-type: none"> 1. Smt. Geeta Bhukkal, MLA 2. Shri Jaiveer Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Smt. Kiran Choudhry, MLA 5. Shri Kuldip Sharma, MLA 6. Shri Karan Singh Dalal, MLA 	<p>Regarding spurt in crime against women.</p>	<p>Calling Attention Notice No. 18 given notice by Smt. Geeta Bhukkal, MLA and five other MLAs has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

19.	02.08.2019	<ol style="list-style-type: none"> 1. Shri Karan Singh Dalal, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Jagbir Singh Malik, MLA 4. Smt. Kiran Choudhry, MLA 	Regarding Scam in Rohtak Parking Project.	<p>Calling Attention Notice No.19 given by Shri Karan Singh Dalal, MLA and three other MLAs has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
20.	02.08.2019	<ol style="list-style-type: none"> 1. Smt. Geeta Bhukkal, MLA 2. Shri Jaiveer Singh, MLA 3. Shri Jagbir Singh Malik, MLA 4. Shri Karan Singh Dalal, MLA 5. Shri Kuldip Sharma, MLA 	Regarding Multi-Crore Post-Matric Scholarship Scam.	<p>Calling Attention Notice No. 20 given by Smt. Geeta Bhukkal, MLA and four MLAs has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
21.	02.08.2019	Shri Kuldip Sharma, MLA	Regarding acquisition of land for construction of N.H.No152D from Kurukshetra to Narnaul.	<p>Calling Attention Notice No.21 given by Shri Kuldip Sharma, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.

22.	03.08.2019	Shri Karan Singh Dalal, MLA	<p>Regarding reduction of market fee on cotton by Rajasthan Government the business of cotton ginning factories in Haryana under threat.</p>	<p>Calling Attention Notice No. 22 given by Shri Karan Singh Dalal, MLA has been disallowed by the Hon'ble Speaker on the ground that as per comments of the Government, the Haryana State Agricultural Marketing Board has developed one of the best marketing infrastructures in the Country for the sale and purchase of the agricultural produce of the farmers with all basic facilities so that they can get the best remunerative prices of their agricultural produce including Cotton. Market fee is charged on ad-valorem basis, which is 2% + 0.80% HRDF i.e. total 2.80% on the Sale & Purchase of cotton, as a source of revenue to develop, maintain and provide modern infrastructure. In order to maintain the quality of Cotton, the Haryana State Agricultural Marketing Board has developed 33 Cotton Markets under Technology Mission for Cotton (TMC) Project initiated by the Government of India.</p>
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23.	03.08.2019	Shri Karan Singh Dalal, MLA	Regarding scam of more than Rs.100 crore, that fraud committed by the Department of New & Renewable Energy Haryana.	<p>Calling Attention Notice No.23 given by Shri Karan Singh Dalal, MLA has been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence.
24.	04.08.2019	श्रीमती किरण चौधरी, विधायक	किसानों की गम्भीर समस्याओं और जायज मांगों के बारे में।	<p>ध्यानाकर्षण सूचना संख्या 24 माननीय अध्यक्ष महोदय द्वारा निम्नलिखित तथ्यों पर अस्वीकृत कर दी गई है:-</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है।
25.	04.08.2019	श्रीमती किरण चौधरी, विधायक	ग्रीन कारिडोर नेशनल हाईवे 152 डी की भूमि अधिग्रहण के उचित मूल्यों की मांग करते धरने, पिछले 5 मास से बैठे किसानों में एक किसान ढाणी फोगाट जिला चरखी दादरी निवासी की दुखद मौत के बारे में।	<p>ध्यानाकर्षण सूचना संख्या 21 जो कि श्री कुलदीप शर्मा, विधायक द्वारा समान विषय पर दी गई थी, माननीय अध्यक्ष महोदय के द्वारा पहले ही निम्न तथ्यों पर अस्वीकृत कर दी गई है।</p> <ol style="list-style-type: none"> 1. यह है कि मामले में तत्कालीनता का अभाव है। 2. यह है कि विषय वस्तु की हाल की पुनरावृत्ति नहीं है। <p>यदि सहमति हो तो ध्यानाकर्षण सूचना संख्या 25 जो श्रीमती किरण चौधरी, विधायक के द्वारा दी गई है, उपरोक्त तथ्यों के आधार पर अस्वीकार कर दिया गया है।</p>

26.	05.08.2019	<ol style="list-style-type: none"> 1. Dr. Raghuvir Singh Kadian, MLA 2. Smt. Geeta Bhukkal, MLA 3. Shri Karan Singh Dalal, MLA 	<p>Regarding farmer sitting on dharna dies in Charkhi Dadri.</p>	<p>Calling Attention Notice No. 21 given by Shri Kuldip Sharma, MLA and Calling Attention Notice No.25 given by Smt. Kiran Choudhry, MLA on the similar subject has already been disallowed by the Hon'ble Speaker on the following grounds:-</p> <ol style="list-style-type: none"> 1. That the matter lacks urgency. 2. That the matter is not of recent occurrence <p>Therefore, Calling Attention Notice No. 26 given by Dr. Raghuvir Singh Kadian, MLA and three other MLAs may also be disallowed on the abovesaid grounds.</p>
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27.	06.08.2019	Shri Karan Singh Dalal, MLA	Regarding rising unemployment among the youth of the State.	<p>Calling Attention Notice No. 27 given by Shri Karan Singh Dalal, MLA is received in this Secretariat at 10:40 A.M. on 06.08.2019. As per Business Advisory Committee the 6th August, 2019 is the last day of this August Session. Therefore, Calling Attention Notice No. 27 cannot be taken as per Rule 73 (2) (ii) of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly which is reproduce as under:-</p> <p>“Notices for a sitting received one hour before the commencement of the sitting shall be deemed to have been received for that day. Notices received within one hour before the commencement of the sitting shall be deemed to have been given for the next sitting”.</p> <p>Hence, Calling Attention Notice No. 27 Disallowed on the abovesaid ground.</p>
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COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN THEREON

Number of speeches made by Ministers/Members							Time taken in minute by Ministers/Members						
Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition				Members of Treasury Benches (Excluding Ministers)	Chief Minister/Ministers	Independents	Members of Opposition			
			B.S.P.	Shiromani Akali Dal	I.N.L.D	I.N.C.P.				B.S.P.	Shiromani Akali Dal	I.N.L.D.	I.N.C.P.
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1	11				5	11	6	49				19	51
(3.57%)	(39.30%)	-	-	-	(17.85%)	(39.28%)	(4.8%)	(39.2%)	-	-	-	(15.2%)	(40.8%)

Notes:-

- i) Observation/Ruling etc. by the Chair and the time taken thereon is not included in the statement.
 - ii) Questions Hour has been excluded from the statement.
 - iii) Time taken by the Finance Minister in presenting the Budget Estimates is also not included in the statement.
 - iv) Time taken on calling attention motions, personal explanations, point of order, motion in respect of legislation and the statements made by the Ministers etc. is also excluded from the statement.
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FIGURES RELATION TO QUESTION

Sr. No.		
1.	Total number of sittings of the Sabha	3
2.	Number of total questions (Starred/Un-starred) received.	68+41=109
3.	Number of Short Notice questions received.	-
4.	Total number of sittings at which questions hour was dispensed with/ not held.	-
5.	Total number of Members from whom notice were received.	16
6.	Total number of questions to which oral answers were given	24
7.	Largest number of questions orally answered on any one day.	10
8.	Least number of questions orally answered on any one day.	7
9.	Total number of Starred questions converted into Un-starred questions.	-
10.	Total number of Un-starred questions replied to	24
11.	Largest number of questions orally answered by any one Minister/Chief Minister.	6
12.	Largest number of questions orally addressed to any one Minister (Chief Minister).	7
13.	Total number of statements in replies to questions supplied to the member concerned.	47

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTION ANSWERED \NOT PUT\POSTPONED

DATE	<u>QUESTION</u> TREASURY	OPPOSITION	INDEPENDENT	QUESTION NOT PUT	QUESTION POSTPONED
02-08-2019	1	6	-	-	-
05-08-2019	1	9	1	1	-
06-08-2019	-	7	-	-	-

STATEMENT SHOWING THE DATE-WISE NUMBER OF STARRED QUESTIONS DEEMED TO HAVE BEEN ANSWERED UNDER RULE-45

DATE	TREASURY	OPPOSITION	INDEPENDENT	TOTAL NUMBER OF QUESTION DEEMED TO HAVE BEEN ANSWERED	TOTAL No. OF QUESTION ORALLY ANSWERED	QUESTION NOT PUT	TOTAL NUMBER OF LISTED QUESTION
02-08-2019	-	3	-	3	7	-	10
05-08-2019	-	-	-	-	10	1	11
06-08-2019	-	1	-	1	7	-	8

**STATEMENT SHOWING THE NUMBER OF STARRED QUESTIONS
IN THE NAME OF THE DIFFERENT MINISTERS DATE-WISE**

DATE	CHIEF MINISTER	MINES & GEO.	PWD (B&R)	P.H.E.	HEALTH	AGRI	URBAN LOCAL BODIES	REV	TRANSP ORT
02-08-2019	2	1	-	3	2	1	-	1	-
05-08-2019	3	-	1	-	3	2	-	-	2
06-08-2019	1	-	2	-	2	1	2	-	-

WALK OUTS

Sr. No.	Date	Member(s) walking out	Reason
1.	02.08.2019	All the Members of the Indian National Congress Party present in the House.	All the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not admitting their Calling Attention Motion/Adjournment Motions especially the Calling Attention Motion regarding the scam in tender of kilometre scheme in Private buses in Transport Department.
2.	06.08.2019	Dr. Raghuvir Singh Kadian and Shri Karan Singh Dalal, Members of the Indian National Congress Party present in the House. Shri Abhay Singh Chautala, a member of the Indian Nation Lok Dal present in the House.	<p>During the reply given by the Chief Minister in regard to various issues raised by the Members-</p> <p>(i) Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party, staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on various issues raised by the Members of his party.</p> <p>(ii) Shri Karan Singh Dalal, a Member from the Indian National Congress Party, staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on the issue of alleged scam in the tender of kilometre scheme in Private buses in Transport Department.</p> <p>(iii) Shri Abhay Singh Chautala, a member from the Indian National Lok Dal, staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on the issue of construction of S.Y.L. Canal and Dadupur Nalwi Canal.</p>

APPENDIX
BULLETINS

(Containing brief record of the sittings of the Thirteenth Vidhan Sabha held during the 15th (August, Session 2019)

BULLETIN NO. 1
Friday, the 2nd August, 2019
(From 02.00 P.M. to 04.24 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Manohar Parrikar, Chief Minister of Goa.
2. Smt. Sheila Dikshit, former Chief Minister of Delhi.
3. Smt. Sharda Rani, former Minister of Haryana.
4. Smt. Snehlata, former Member of Joint Punjab Legislative Assembly.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. A tribute to Kanwarias (Shiv Devotees) killed in Road Accidents.
8. Others.

and spoke for 11 minutes. He also added the name of Shri Umed Singh, elder brother of Shri Jaiveer Singh, M.L.A. in the above list and the same was agreed to.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for five minutes.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, spoke for two minutes.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party also spoke for a while and made a suggestion that the name of Dr. Jagjit Singh Rathi, world renowned Scientist and Head of the Space Administration Department, NASA (U.S.A.) r/o village Bhaproda of Beri Constituency, who died on 11th July, 2019 in Virginia (U.S.A.), may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
10	7	-	-	11

The remaining Starred questions were deemed to have been put and replies thereto were laid on the Table of the House.

(b) Unstarred: 09

III. WELCOME TO THE JOURNALISTS OF DISTRICT YAMUNANAGAR.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed various journalists of District Yamuna Nagar, Haryana, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

IV. INTIMATION BY THE SPEAKER

The Speaker informed the House that a group photograph of the Members of the thirteenth Vidhan Sabha will be taken up on 5th August, 2019 just after the Question Hour.

V. ANNOUNCEMENTS

(a) BY THE SPEAKER

(i) PANEL OF CHAIRPERSONS

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.
3. Shri Anand Singh Dangi, M.L.A.
4. Shri Om Parkash Barwa, M.L.A.

(ii) RESIGNATIONS OF MEMBERS

Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that the following Members had resigned their seats in the Haryana Legislative Assembly and the same had been accepted by him as under :

Sr. No.	Name	Date of Resignation
1.	Shri Ranbir Gangwa	20 th March, 2019
2.	Shri Kehar Singh	24 th March, 2019
3.	Shri Nayab Singh	3 rd June, 2019
4.	Shri Balwan Singh Daulatpuria	6 th June, 2019
5.	Shri Parminder Singh Dhull	25 th June, 2019
6.	Shri Zakir Hussain	3 rd July, 2019
7.	Shri Ram Chand Kamboj	23 rd July, 2019
8.	Prof. Ravinder Baliala	1 st August, 2019
9.	Shri Jai Tirath	1 st August, 2019

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in December, 2018 and February, 2019 and have since been assented to by the *President/ Governor :-

DECEMBER SESSION, 2018

State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018.

FEBRUARY SESSION, 2019

1. The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019.
2. The Haryana Private Universities (Amendment) Bill, 2019.
3. The Haryana Laws (Special Provisions) Bill, 2019.
4. The Haryana Panchayati Raj (Amendment) Bill, 2019.

5. The Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019.
6. The Punjab Courts (Haryana Amendment) Bill, 2019.
7. The Haryana Appropriation (No. 1) Bill, 2019.
8. The Haryana Accountability of Public Finances Bill, 2019.
9. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019.
10. The Punjab Excise (Haryana Validation) Bill, 2019.
11. The Haryana Municipal (Amendment) Bill, 2019.
12. The Haryana Municipal Corporation (Amendment) Bill, 2019.
13. The Haryana Right to Service (Amendment) Bill, 2019.
14. The Haryana Guest Teachers Service Bill, 2019.
15. The Haryana Animal (Registration, Certification and Breeding) Bill, 2019.
16. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019.
17. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019.

VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M. on Friday, the 2nd August, 2019 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 2nd August, 2019 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 5th August, 2019, the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

On Tuesday, the 6th August, 2019 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 2nd, 5th and 6th August, 2019 be transacted by the Sabha as follows:-

FRIDAY, THE 02ND AUGUST 2019
(2.00 P.M.)

1. Obituary References.
2. Questions Hour.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of Three Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.

SATURDAY, THE 03RD AUGUST, 2019

HOLIDAY

SUNDAY, THE 04TH AUGUST, 2019

HOLIDAY

MONDAY, THE 5TH AUGUST, 2019
(2.00 P.M.)

1. Questions Hour.
2. Presentation of Supplementary Estimates (First Installment) for the year 2019-20 and the Report of the Estimates Committee thereon.
3. Discussion and Voting on Supplementary Estimates (First Installment) for the year 2019-20.

TUESDAY, THE 6TH AUGUST, 2019
(10.00 A.M.)

1. Questions Hour.
2. Motion under Rule-15 regarding Non-stop sitting.
3. Motion under Rule-16 regarding adjournment of the Sabha sine-die.
4. Papers to be laid, if any.
5. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for

- the year 2019-2020.
6. Legislative Business.
 7. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VII. PAPERS LAID/ RELAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid the papers from Sr. No. 1 and Sr. Nos. 224 to 267 and re-laid the papers from Sr. Nos. 2 to 223 on the Table of the House.

VIII. NOTICES OF ADJOURNMENT MOTIONS/CALLING ATTENTION MOTIONS.

When some of the Members sought to raise the matters of their Adjournment Motions/ Calling Attention Motions given Notices of by them, the Speaker informed the House that those were either admitted or disallowed or sent to the Government for comments.

Shri Karan Singh Dalal and Smt. Kiran Choudhry, Members from the Indian National Congress Party continuously urged the Speaker that their Adjournment Motions regarding admission of Scheduled Caste and other poor students in the private schools under section 134 A of Right to Education Act of the Education Department and deteriorating law and order situation not only in the District of Faridabad and Palwal but in the whole of the State of Haryana respectively must be admitted as these are very important issues for the people of Haryana.

Shri Karan Singh Dalal further urged the Speaker that their Party Member Smt. Kiran Choudhry's Calling Attention Motion regarding scam in the tender of kilometre scheme in Private buses in Transport Department may also be admitted and demanded that concerned Minister should resign and an inquiry should be got initiated in this matter from any Investigating Agency.

IX. WALK OUT

All the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not admitting their Calling Attention

Motions/Adjournment Motions especially the Calling Attention Motion regarding the scam in the tender of kilometre scheme in Private buses in Transport Department.

X. RAISING THE VARIOUS MATTERS

During the Zero Hour:-

(i) Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter of lodging of F.I.R. against the Cooperative Minister, Shri Manish Kumar Grover and stated that why the Cooperative Minister is sitting in the House even after when number of cases are lodged against him under various Articles. He further stated that the Minister should resign on the basis of morality or the Government should suspend him.

(ii) Shri Jai Parkash, an Independent Member raised the matter of agitating farmers in Dharodi Village and stated that due to the level problem of the Dharodi Minor, farmers of the 11 villages are facing the problem of drinking water and water for irrigation purpose and due to which they are agitating for the last one and half month there. He further demanded that will the Government link the Dharodi Minor to the Barwala Link Canal ?

He also raised the matter of agitating farmers of Kithana Village of Rajound Block and demanded that under the “Pradhanmantri Fasal Bima Yojna” compensation should be provided to those farmers, whose crops had damaged due to the natural calamity.

(iii) Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party also supported the views expressed by Shri Jai Parkash Barwala regarding the matter of agitating farmers in Dharodi Village and stated that the Government should take this matter seriously.

He also raised the matter of agitating farmers of District Kaithal, Karnal and Charkhi Dadri etc. and stated that the farmers, whose lands were acquired for the construction of National Highway No. 152-D from Kotputli (Rajasthan) to Ismailabad (Kurukshetra) are agitating for higher compensation. He demanded that Government

should take this matter seriously and the matter of compensation should be resolved as early as possible.

- (iv) Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal raised the matter of his Adjournment Motion regarding the construction of S.Y.L. Canal, Dadupur Nalwi Canal and Mewat Feeder Canal and stated that his adjournment Motion should be admitted as this issue is very important for the people of Haryana. The Speaker informed the Member that this Adjournment Motion has been disallowed as discussion on this matter has already taken place several times in the House.

He also raised the matter of water logging problem in the village Shakkar Mandori of Ellenabad Constituency and stated that no Administrative Officer has gone there to sort out the problem of the villagers so far. He demanded that the Government should take this problem seriously so that the people of that village could get relief.

- (v) Shri Randeep Singh Surjewala, a Member from the Indian National Congress Party raised the matter of agitating contractual employees, who are sitting on Dharna in front of the offices of the Haryana Public Service Commission and Haryana Staff Selection Commission. He demanded that the Government should look into the matter.

He also raised the matter of contractual employees of Haryana Roadways, who are sitting on Dharna and stated that these employees were appointed at the time of strike of employees of Haryana Roadways but as and when the strike was over, the services of these contractual employees were dismissed. He demanded that the Government should look into the matter and these contractual employees should be adjusted.

He also raised the matter of agitating farmers in Dharodi Village and further demanded that the Dharodi Minor should be linked with the Barwala Link Canal.

- (vi) Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter of village Lohani in her Constituency, which was adopted by her under the 'Vidhayak Aadarsh Gram Yojna' and

stated that no funds for the development works of this village have been allocated by the Government so far. She further demanded that funds may be released for the same.

She also raised the matter of various demands of Haryana Gramin Chowkidars and agitating Pharmacist and demanded that the Government should look into the matter.

She also raised the matter of dismissal of Education Motivators and demanded that they should be adjusted in the Education Department or some other Government Department on regular basis as Education Motivators.

She also raised the matter of less compensation which was given for the acquired land to the farmers of District Bhiwani, Mahendergarh and Dadri for the construction of green corridor National Highway No. 152-D and demanded that the Chief Minister should meet the agitating farmers and sort out their problem.

(vii) Shri Lalit Nagar, a Member from the Indian National Congress Party raised the matter of deteriorating law and order situation in the State, especially District Faridabad and demanded that Government should look into the matter seriously and take the steps to improve the situation of law and order.

He also raised the matter of agitating farmers of District Faridabad, who are demanding the compensation for their acquired land and demanded that the Government should meet the farmers and sort out their problem.

He also raised the matter of illegal encroachments on the Aravali Hills and demanded that Government should constitute a Committee to inquire this matter so that such type of illegal encroachments on the Aravali Hills could be removed.

He further raised the matter of small size of sewage pipes which are being laid down in different colonies in his constituency and demanded that at least 1 ft. sewage pipes may be laid down instead of 6 inch so that the problem could be sorted out.

XI. PRESENTATION OF PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND WITHDRAWAL OF THE SAME.

(i) Against Shri Karan Singh Dalal, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Eighth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

But on a suggestion made by the Parliamentary Affairs Minister and agreed to the House, the Speaker with the sense of the House, withdrew the privilege motions against Shri Karan Singh Dalal and Shri Kuldip Sharma, M.L.As. and Shri Kehar Singh, Ex. M.L.A.

The Sabha then adjourned till 2.00 P.M. on Monday, the 5th August, 2019.

BULLETIN NO. 2
Monday, the 5th August, 2019
 (From 2.00 P.M. to 7.35 P.M.)

I. APPRECIATION RESOLUTION.

As soon as the House assembled, the Health Minister raised the matter regarding the decision taken by the Central Government in regard to scrapping of the some Sections of the Article 370 from the Constitution and demanded that an Appreciation Resolution should be passed by this House unanimously. The Parliamentary Affairs Minister also supported the views expressed by the Health Minister. Thereafter, the Chief Minister with the permission of the Speaker, moved the following resolution:-

“यह सदन जम्मू एवं कश्मीर से सम्बन्धित संविधान के अनुच्छेद 370 के प्रभाव को समाप्त करने के लिए देश के प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी, गृह मंत्री श्री अमित शाह जी और भारत सरकार का आभार प्रकट करता है।”

and spoke for 4 minutes.

The Health Minister, the Parliamentary Affairs Minister, the Finance Minister and the Agriculture and Farmers' Welfare Minister also spoke for 5, 7, 3 and 4 minutes respectively.

Shri Subhash Barala, a Member from the Treasury Benches also spoke for 2 minutes on this matter.

Shri Karan Singh Dalal, Shri Bhupinder Singh Hooda and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party spoke for 7, 2 and 3 minutes, respectively.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal also spoke for 4 minutes.

Shri Jai Parkash, an Independent Member also spoke for 2 minutes.

The resolution was put and carried unanimously.

II. WELCOME TO THE FORMER DEPUTY SPEAKER OF HARYANA VIDHAN SABHA AND FORMER MINISTER OF HARYANA AND MEMBERS OF THE PUNJAB LEGISLATIVE ASSEMBLY.

During the discussion on the Appreciation Resolution:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Gopi Chand Gahlot, former Deputy Speaker of Haryana Vidhan Sabha and Shri Attar Singh Saini, former Minister of Haryana, who

were sitting in the VIPs' Gallery to witness the proceedings of the House.

- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Jai Singh Gurjar and Shri Kultar Singh, Members of the Punjab Legislative Assembly, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

III. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
11	10	01	-	19

(c) Unstarred: - 09

IV. WELCOME TO THE TEACHERS AND STUDENTS OF THE OASIS SAINIK SCHOOL, HANUMANGARH, RAJASTHAN/ JOURNALISTS OF THE SHAHABAD MARKANDA, DISTRICT KURUKSHETRA AND FORMER MEMBERS OF THE HARYANA VIDHAN SABHA.

During the Question Hour:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed the teachers and students of the Oasis Sainik School, Hanumangarh, Rajasthan, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed the journalists of Shahabad Markanda, District Kurukshetra, who were sitting in the Visitors' Gallery to witness the proceedings of the House.
- (iii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Rajbir Singh and Dr. Sita Ram, former Members of the Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

V. ADJOURNMENT OF THE SITTING.

The Speaker, with the sense of the House, adjourned the sitting of the House for group photographs of the Members of the Thirteenth Assembly at 3.45 P.M. for 40 minutes.

(The House then adjourned at 3.45 P.M. and re-assembled at 4.25 P.M.)

VI. ANNOUNCEMENT BY THE SPEAKER REGARDING THE RESIGNATIONS OF THE MEMBERS.

Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Jasbir Deswal and Shri Naseem Ahmed, M.L.As. had resigned their seats in the Haryana Legislative Assembly today i.e. 5th August, 2019 and the same had been accepted by him today.

VII. NOTICE OF CALLING ATTENTION MOTIONS/ RAISING THE VARIOUS MATTERS.

When enquired, the Speaker informed Smt. Kiran Choudhry and Shri Kuldip Sharma, Members from the Indian National Congress Party that their Calling Attention Motions regarding sad demise of a farmer of village Dhani Phogat District Charkhi Dadri, who was sitting on Dharna alongwith other farmers being demanding for higher compensation of land which was acquired for the construction of green corridor National Highway No. 152-D, had been disallowed.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party also raised the matter of death of a farmer, who was sitting on Dharna with other farmers in village Dhani Phogat, District Dadri. He further demanded that the Government should clarify the position in this regard. The Speaker informed the Member that the Chief Minister will give detailed reply tomorrow in this regard.

Shri Kuldip Sharma, a Member from the Indian National Congress Party raised the matter of agitating farmers, who were sitting on Dharna in village Gangat Kheri Popda being demanding higher compensation of their land which was acquired for the construction of green corridor National Highway No. 152-D.

Shri Udai Bhan, a Member from the Indian National Congress Party raised the matter of alleged multi crores land scams in Hodel, District Palwal and demanded that an inquiry may be initiated by the C.B.I. or State Vigilance Bureau

in this regard and further requested that action must be taken against the defaulted persons.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter regarding 30 percent pending claim of the farmers of Village Issharwal as well as other villages of her Constituency under the Fasal Bima Yojna and demanded that the same may be released as early as possible.

She also raised the matter of pay scales for Haryana Government employees on the pattern of Punjab Government and demanded that the same may be given to the employees of the Haryana Government.

The Finance Minister clarified the position in this regard.

Smt. Kiran Choudhry further raised the matter of pending dues of Labourers of Forest Department of Badra, District Bhiwani and demanded that the same may be released as early as possible. She further demanded that the pending amount of Numberdars of Badra may also be released.

She further raised the matter of Shri B.K. Kutiala, Chairman of Haryana Higher Education Council, against whom a fraud case has been lodged by the Madhya Pradesh Police in Bhopal during his tenure as Vice-Chancellor of Makhan Lal Chaturvedi National University of Journalism and demanded that the Government should take action against him.

The Education Minister clarified the position in this regard.

The Finance Minister also spoke on this matter.

Smt. Kiran Choudhry also raised the matter of joining of Lecturers in Shri Krishna Government Ayurvedic College, Kurukshetra and demanded that Government should look into the matter.

Shri Jai Parkash, an Independent Member raised the matter of 5 marks for the post of Sub-Inspectors, who were recruited sometimes ago and demanded that 5 marks were required to be given in the recruitment of Sub-Inspectors as have been given in the recruitment of Group D Employees by the H.S.S.C. Due to lack of these 5 marks, number of candidates could not get selection in this recruitment from his Constituency.

The Chief Minister clarified the position in this regard.

Shri Jai Parkash further raised the matter of pay scales of Clerks and Computer Operators and demanded that the pay scales of these categories must be increased.

Smt. Geeta Bhukkal, a Member from the Indian National Congress Party raised the matter of closure of about 900 Schools due to rationalization, discontinuation of science stream in 429 Schools on account of shortage of teachers, flip-flop on start of board examinations for certain classes and failure to implement the Right to Education Act in letter and spirit in the State and further stated that the Government has failed to take the concrete step to improve the quality of Education in the State.

The Education Minister also spoke on this matter and clarified the position.

VIII. ADMISSION OF DISCUSSION ON ADJOURNMENT MOTION NO. 1 REGARDING SOCIAL CHALLENGES WITH INCREASING CRIME DUE TO FALLING UNDER THE DRUG ADDICTION IN THE STATE.

The Speaker informed the House that he had received an Adjournment Motion No.1 from Shri Abhay Singh Chautala and 3 other M.L.As. regarding Social Challenges with increasing crime due to falling under the drug addiction in the State and admitted it today's List of Business.

The Speaker requested those Members, who are in favour of the leave being granted to rise in their places and on a count of such Members having been taken i.e. not less than 11, the Speaker declared that the leave was granted. He also informed the House that he had permitted discussion for two hours on this matter under Rule 71 of the Rules of procedure and conduct of Business in Haryana Legislative Assembly. After two hours, the discussion on Adjournment Motion automatically concluded and thereafter next item will be taken place according to the List of Business fixed for today.

Thereafter, The Speaker called upon Shri Abhay Singh Chautala, M.L.A. to move the Adjournment Motion, given notice of by him.

Shri Abhay Singh Chautala, M.L.A. while moving –

“That the Assembly do now adjourn for the discussion on Adjournment Motion.”

The motion was put and carried.

and spoke for 30 minutes.

Shri Om Parkash Barwa, Shri Ved Narang, Shri Makhan Lal Singla and Smt. Naina Singh Chautala, Members from the Indian National Lok Dal, spoke for 5, 3, 1 and 7 minutes, respectively.

Shri Karan Singh Dalal, Smt. Geeta Bhukkal, Dr. Raghuvir Singh Kadian and Shri Lalit Nagar, Members from the Indian National Congress Party, spoke for 2, 7, 1 minute and for a while respectively.

Shri Randhir Singh Kapriwas, a Member from the Treasury Benches spoke for 6 minutes.

The Health Minister also spoke for a while.

The Minister of State for Social Justice and Empowerment, by way of reply, spoke for 20 minutes.

IX. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2019-2020.

The Finance Minister presented the Supplementary Estimates for the year 2019-2020 (First Instalment).

X. PRESENTATION OF REPORT OF THE COMMITTEE ON ESTIMATES

Smt. Prem Lata, Chairperson of the Committee on Estimates presented the Report of the Committee on the Supplementary Estimates for the year 2019-2020 (First Instalment).

XI. DISCUSSION AND VOTING ON DEMANDS FOR SUPPLEMENTARY ESTIMATES FOR THE YEAR 2019-2020 (FIRST INSTALMENT)

Discussion and Voting on the Demands for Supplementary Grants.

As per the past practice and to save the time of the House, the demands on the order paper (Nos. 1 to 27, 29, 30, 32, 34 to 43 and 45) were deemed to have been read and moved together and a general discussion on the supplementary demands was permitted. The Deputy Speaker asked the Members that they can discuss any demand under Rule 201 of Rules of Procedure and Conduct of Business in Haryana Legislative Assembly and further requested the Members to indicate the demand number on which they wish to raise discussion.

Shri Karan Singh Dalal, Shri Udai Bhan, Shri Lalit Nagar and Shri Jagbir Singh Malik, Members from the Indian National Congress Party, spoke for 16, 3, 4 and 4 minutes respectively.

Shri Om Parkash Barwa, a member from Indian National Lok Dal, spoke for 3 minutes.

The Parliamentary Affairs Minister, the Health Minister and the Transport Minister also spoke for 6, 1 and 3 minutes respectively.

The Finance Minister, by way of reply, spoke for 2 minutes.

Demand Nos. 1 to 27 were put together and carried.

Demand Nos. 29 and 30 were put together and carried.

Demand No. 32 was put and carried.

Demand Nos. 34 to 43 were put together and carried.

Demand No. 45 was put and carried.

The Deputy Speaker occupied the Chair from 06.14 P.M. to till the adjournment of the sitting.

The Deputy Speaker, with the sense of the House, extended the time of the Sitting of the House as under-

- (i) At 06.30 P.M. for 30 minutes.
- (ii) At 07.00 P.M. for 30 minutes.
- (iii) At 07.30 P.M. for 15 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 6th August, 2019.

BULLETIN NO. 3
Tuesday, the 6th August, 2019

(From 10.00 A.M. to 06.30 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
08	7	-	-	17

The remaining Starred question was deemed to have been put and reply thereto was laid on the Table of the House.

(d) Unstarred: - 6

II. WELCOME TO THE TEACHERS AND STUDENTS OF THE DIVINE PUBLIC SCHOOL, SHAHABAD MARKANDA, DISTRICT KURUKSHETRA AND D.A.V. COLLEGE NANYOLA, AMBALA CITY.

During the question hour:-

(i) the Parliamentary Affairs Minister on behalf of the House, welcomed Teachers and Students of Divine Public School, Shahabad Markanda, District Kurukshetra, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

(ii) the Parliamentary Affairs Minister on behalf of the House, welcomed Teachers and Students of D.A.V. College Nanyola, Ambala City, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

III. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

The motion was put and carried.

IV. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

V. PAPERS LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid the papers from Sr. Nos. 1 to 3 on the Table of the House.

VI. NOTICES OF CALLING ATTENTION MOTIONS.

When enquired-

- (i) the Speaker informed Shri Karan Singh Dalal, a Member from the Indian National Congress Party that his Calling Attention Motion regarding due to the reduction of market fee on cotton by Rajasthan Government, the business of cotton ginning factories in Haryana is under threat, has been sent to the Government for comments within 48 hours.
- (ii) the Speaker informed Shri Karan Singh Dalal, a Member from the Indian National Congress Party that his Calling Attention Motion regarding rising un-employment amongst the youth of the State, has been disallowed.
- (iii) the Speaker informed Dr. Raghuvir Singh Kadian and Smt. Kiran Choudhry, Members from the Indian National Congress Party that their Calling Attention Motion regarding acquisition of land for the construction of National Highway No. 152-D from Kotputli (Rajasthan) to Ismailabad (Kurukshetra), has already been disallowed. But Dr. Raghuvir Singh Kadian continuously insisted that their Calling Attention Motion should be allowed for discussion as this matter is very serious. He further stated that a farmer, who was sitting on Dharna with other farmers, had died while demanding higher compensation.

Shri Kuldip Sharma, a Member from the Indian National Congress Party also supported the views expressed by Dr. Raghuvir Singh Kadian.

The Speaker asked them that the Chief Minister will give reply in this regard.

VII. RAISING THE VARIOUS DEMANDS BY THE MEMBERS.

The Speaker allowed the Members to raise the demands of their respective constituencies. Thereafter, S/Shri/Smt. Kiran Choudhry, Abhay Singh Chautala, Geeta Bhukkal,

Anand Singh Dangi, Om Parkash Barwa, Pirthi Singh, Balkaur Singh Kalanwali, Seema Trikha, Ved Narang, Jai Parkash, Krishan Middha, Balwant Singh, Bhagwan Dass Kabirpanthi, Lalit Nagar, Bikram Singh Yadav, Dr. Pawan Saini, Aseem Goyal, Mool Chand Sharma, Mahipal Dhanda, Dr. Kamal Gupta, Harvindar Kalyan, Sardar Bakshish Singh Virk, Subhash Sudha, Bimla Chaudhary, Abhe Singh Yadav, Naresh Kaushik, Shyam Singh Rana, Makhan Lal Singla, Tejpal Tanwar, Karan Singh Dalal, Dr. Raghuvir Singh Kadian, Randhir Singh Kapriwas, Nagender Bhadana, Tek Chand Sharma, Prem Lata, Om Parkash Yadav, Ghanshyam Saraf, Santosh Chauhan Sarwan, Kulwant Ram Bazigar, Ravinder Kumar, Rohita Rewri, Subhash Barala, Sukhvinder, Bishamber Singh Balmiki, Ghan Shyam Dass and Latika Sharma raised various demands.

The Finance Minister clarified the position regarding the issue of C.A.G. Report raised by Shri Karan Singh Dalal, M.L.A.

VIII. WELCOME TO THE FORMER CHIEF PARLIAMENTARY SECRETARY OF HARYANA/ FORMER MEMBERS OF THE HARYANA VIDHAN SABHA/ MEMBERS AND THE LEADER OF THE OPPOSITION OF PUNJAB VIDHAN SABHA.

During raising the various demands by the Members:-

- (i) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Rampal Majra, Former Chief Parliamentary Secretary of Haryana and Dr. Sita Ram, former Member of Haryana Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.
- (ii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Phool Singh Kheri, former Member of the Haryana Vidhan Sabha, who was sitting in the VIPs' Gallery to witness the proceedings of the House.
- (iii) the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Budhram, Shri Gurmeet Singh Meet and Shri Aman Arora, Members of the Punjab Vidhan Sabha and Sardar Harpal Singh Cheema, Leader of the Opposition of Punjab Vidhan Sabha, who were sitting in the VIPs' Gallery to witness the proceedings of the House.

IX. ANNOUNCEMENT BY THE SPEAKER REGARDING THE RESIGNATIONS OF MEMBERS.

During the discussion on the various demands, Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that Shri Dinesh Kaushik and Shri Rahish Khan,

M.L.As. had resigned their seats in the Haryana Legislative Assembly today i.e. 6th August, 2019 and the same had been accepted by him today.

X. REPLY GIVEN BY THE CHIEF MINISTER IN REGARD TO VARIOUS ISSUES RAISED BY THE MEMBERS DURING THE ZERO HOUR AND VARIOUS DEMANDS.

The Chief Minister with the permission of the Speaker, gave detailed reply in regard to various issues raised by the Members during the Zero Hour.

XI. PERSONAL EXPLANATION

During the reply given by the Chief Minister in regard to various issues raised by the Members, Shri Karan Singh Dalal, a Member from the Indian National Congress Party, made a personal explanation with regard to certain remarks made against him by the Chief Minister.

XII. WALK OUTS

During the reply given by the Chief Minister in regard to various issues raised by the Members-

- (i) Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on various issues raised by the Members of his party.
- (ii) Shri Karan Singh Dalal, a Member from the Indian National Congress Party, staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on the issue of alleged scam in the tender of kilometre scheme in Private buses in Transport Department.
- (iii) Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, staged a walk out as a protest against not satisfying with the reply given by the Chief Minister on the issue of construction of S.Y.L. Canal and Dadupur Nalwi Canal.

XIII. LEGISLATIVE BUSINESS.

1. The Sports University of Haryana Bill, 2019.

At 5.26 P.M., the Health Minister introduced the Sports University of Haryana Bill, 2019 and also moved-

That the Sports University of Haryana Bill be taken into consideration at once.

Smt Geeta Bhukkal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Health Minister by way of reply spoke for 03 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 43 were put together and carried.

Schedule, Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

The motion was put and carried.

XIV. WELCOME TO THE FORMER MINISTER OF THE HARYANA.

During the Legislative Business, the Parliamentary Affairs Minister on behalf of the House, welcomed Shri Subhash Katyal, former Minister of Haryana, who was sitting in the VIPs' Gallery to witness the proceedings of the House.

XV. RESUMPTION OF LEGISLATIVE BUSINESS.

2. The Haryana Appropriation (No. 3) Bill, 2019.

At 5.34 P.M., the Finance Minister introduced the Haryana Appropriation (No. 3) Bill, 2019 and also moved-

That the Haryana Appropriation (No. 3) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

3. The Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019.

At 5.36 P.M., the Agriculture and Farmers' Welfare Minister introduced the Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019 and also moved-

That the Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Agriculture and Farmers' Welfare Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Municipal (Second Amendment) Bill, 2019.

At 5.38 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal (Second Amendment) Bill, 2019.

She with the permission of the Speaker, also moved the following amendment of Clause 20(ii) of the said Bill-

That "In Clause 20 (ii) of the Haryana Municipal (Second Amendment) Bill, 2019 in the first line, for the word 'Corporation' the word 'Committee' be substituted."

She further moved-

That the Haryana Municipal (Second Amendment) Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Finance Minister also spoke for 1 minute.

The Urban Local Bodies Minister by way of reply, spoke for 2 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 21 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill, as amended, be passed.

The motion was put and carried.

5. The Haryana Municipal Corporation (Second Amendment) Bill, 2019.

At 5.47 P.M., the Urban Local Bodies Minister introduced the Haryana Municipal Corporation (Second Amendment) Bill, 2019 and also moved-

That the Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill be passed.

The motion was put and carried.

6. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019.

At 5.49 P.M., the Finance Minister introduced the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019 and also moved-

That the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 4 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019.

At 5.51 P.M., the Finance Minister introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019 and also moved-

That the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 5 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

8. The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019.

At 5.53 P.M., the Transport Minister introduced the Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019 and also moved-

That the Punjab Electricity (Emergency Powers) Haryana Repeal Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

9. The Haryana Control of Organised Crime Bill, 2019.

At 5.55 P.M., the Parliamentary Affairs Minister introduced the Haryana Control of Organised Crime Bill, 2019 and also moved-

That the Haryana Control of Organised Crime Bill be taken into consideration at once.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party, spoke for 10 minutes.

The Finance Minister also spoke for 2 minutes.

The Chief Minister also spoke for 1 minute.

The Parliamentary Affairs Minister by way of reply, spoke for 8 minutes.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 and Sub Clause 3 of Clause 1 were put one by one and carried.

Clauses 2 to 29 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

The motion was put and carried.

10. The Motor Vehicles (Haryana Amendment) Bill, 2019.

At 6.19 P.M., the Transport Minister introduced the Motor Vehicles (Haryana Amendment) Bill, 2019 and also moved-

That the Motor Vehicles (Haryana Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

XVI. SUGGESTION MADE BY THE PARLIAMENTARY AFFAIRS MINISTER REGARDING ONE MONTH ADDITIONAL SALARY AS HONORARIUM FOR THE OFFICERS AND OFFICIALS OF THE HARYANA VIDHAN SABHA.

The Parliamentary Affairs Minister made a suggestion regarding one month additional salary for the Officers and Officials of the Haryana Vidhan Sabha and requested to the Speaker that one month additional salary as a Honorarium should be given to the Officers and Officials of the Haryana Vidhan Sabha on the pattern of various Legislative Assemblies.

The Speaker stated that an appropriate step will be initiated in this regard.

XVII. RAISING THE MATTER OF MEDICAL FACILITIES FOR THE WIVES OF DECEASED M.L.As. OF HARYANA.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter of medical facilities for the wives of deceased M.L.As. of Haryana and urged the Speaker that the Government should look into the matter.

XVIII. THANKS BY THE PARLIAMENTARY AFFAIRS MINISTER, SHRI KARAN SINGH DALAL, M.L.A. AND BY THE SPEAKER.

Before the House was to adjourn sine die, the Parliamentary Affairs Minister thanked all the Members of the House for their cooperation for the smooth conducting of the proceedings of the House. He also thanked the Speaker and the Deputy Speaker for smooth conducting of the House.

Shri Karan Singh Dalal, a Member from the Indian National Congress Party also thanked the Speaker on behalf of the people of the Palwal Constituency as well as himself for his cooperation for giving him a chance to raise the various issues in the House.

The Speaker also thanked all the Members of the House for their cooperation for the smooth conducting of the proceedings of the House. He also thanked the Press representatives, Government Officers/officials of Haryana

Vidhan Sabha Secretariat for their cooperation extended to them during the entire Sessions.

The Deputy Speaker occupied the Chair from 11.50 A.M. to 12.53 P.M. and 2.39 P.M. to 3.32 P.M.

The Sabha then adjourned sine die.
